

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 40 OF 2023

IN THE MATTER OF:

MULAGADA THRIVIKRAMA RAO

..... Applicant

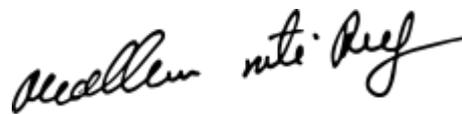
Vs

STATE OF ANDHRA PRADESH AND OTHERS

.... Respondents

REPORT FILED BY THE MINES 4th RESPONDENT

DATE – 02.04.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI
ORIGINAL APPLICATION No. 40 of 2023**

Between

MULAGADA THRIVIKRAMA RAO,

S/o Late M.G.Rama Rao,

Aged about 51 years

R/o 111, Sumadhura Acropolis,

Nanakramguda, Gachibowli,

Hyderabad- 500032,

Email: trivi_r@hotmail.com

... Applicant

VERSUS

1. STATE OF ANDHRA PRADESH

through the Chief Secretary,

Address: 1st Block, 1st Floor,

Interim Government Complex,

A.P Secretariat Office, Velagapudi,

Andhra Pradesh. Email: splcs-wrd@ap.gov.in

And 8 others

.... Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 20.05.2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

ORIGINAL APPLICATION No. 40of 2023

Between

MULAGADA THRIVIKRAMA RAO,

S/o Late M.G.RamaRao,

Aged about 51 years

R/o 111, Sumadhura Acropolis,

Nanakramguda, Gachibowli,

Hyderabad- 500032,

Email:trivi_r@hotmail.com

... Applicant

VERSUS

2. STATE OF ANDHRA PRADESH

through the Chief Secretary,

Address:1st Block, 1st Floor,

Interim Government Complex,

A.P Secretariat Office, Velagapudi,

Andhra Pradesh. Email: splcs-wrd@ap.gov.in

2. DEPARTMENT OF ENVIRONMENT FOREST SCIENCE AND TECHNOLOGY

Government of Andhra Pradesh,

through the special chief secretary,

Address: 4th Block, 1st Floor,Room No:268,

A.P Secretariat Office, Velagapudi,

Andhra Pradesh Phone: 0863-2444438,

Email: splcs_efst@ap.gov.in

3.DISTRICT COLLECTOR,

East Godavari District,

Rajahmundry,

Andhra Pradesh.

Email: madhavalatha.k@nic.in.

4.THE DEPARTMENT OF MINES AND GEOLOGY,

Government of Andhra Pradesh,

through the Director,

Sri Anjaneya Towers,

D. No.7-104, B Block, 5&6th Floor,

Ibrahimpattam, Andhra Pradesh-521456,

Email:admin@apmines.gov.in, directormines@yahoo.co.in.

5. ANDHRA PRADESH POLLUTION CONTROL BOARD,

through the Member Secretary,

D.No. 33-26-14 D/2, Near Sunrise Hospital,

Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada Andhra

Pradesh - 520 010,Email: membersecy@appcb.gov.in.

6. STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY.

Rep. by its Member Secretary

D.No.33-26-14 D/2, Near Sunrise

Hospital, Pushpa Hotel center,

ChalamavariStreet,Kasturibaipet, Vijayawada-520010

membersecy@appcb.gov.in, Ph.08662463202.

7. Smt. **N.JEEVENDRA**
through Mr. PulagamVirababu Supervisor),
Sy.No.241, Quarry Site-Nagampalli Village,
SeethanagaramMandal,
East Godavari District.

8. Smt. **KASI ANNAPURNA**,
through Mr. PulagamVirababu(Supervisor),
Sy.No.241, Quarry Site-Nagampalli Village,
SeethanagaramMandal,
East Godavari District

9. **CENTRAL POLLUTION CONTROL BOARD**,
through its Member secretary,
ParibeshBhawan, CBD -cum- office complex,
East Arjun Nagar, Delhi- 110032
...Respondents

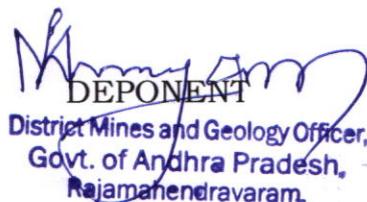
COUNTER AFFIDAVIT FILED BY THE 4thRESPONDENT

I, M.Subrahmanyam, S/o Rama Koteswara Rao Mannem, Aged about 58 years,
Occ: District Mines and Geology Officer, Rajamahendravaram, Andhra Pradesh
do hereby solemnly and sincerely affirm and make oath and state as follows:

1. I am the 4TH Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each averment made in the affidavit filed in support of the appeal as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraphs 1 to 2 of the Affidavit is not related to this respondent and hence there are no remarks.
4. With regard averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the applicant has approached this Hon'ble NGT against the Quarry lease holders i.e., Smt. N.Jeevendra (7th respondent) and Smt. Kasi Annapurna (8th respondent). Further, it is submitted that the petitioner contended against respondents No. 7 & 8 operating


ATTESTOR

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.


DEPONENT
District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram.

quarries nearby his land situated in R.S.No.238/1-B of Nagampalli Village, Seethanagaram Mandal, East Godavari District.

5. It is submitted that Initially a Quarry Lease for Road Metal over an extent of 2.00 Ha was granted in favour of Sri M.Satyanarayana in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District vide Proceedings No.562/Q/2005, dt.11.03.2005 for a period of 10 years and lease deed was executed and work order was issued by the Assistant Director of Mines and Geology, Rajamahendravaram vide Proceedings No.4847/Q1/2004, dt.11.04.2005. The respondent 7 & 8 get leases from Sri M.Satyanarayana by transfer for the unexpired period of initial lease and after renewed for further period of 10 years and also obtained other statutory clearances from the concerned departments details mentioned hereunder. The leases granted in favour of 7th& 8th respondents with description in the table mentioned below:

| Sl. No. | Content | Description | Description |
|---------|---|---|--|
| 1 | Name of the Lease Holder | Smt N.Jeevendra | Smt N.Kasi Annapurna |
| 2 | Extent | 1.94 Acres/0.785 Hects | 3.00 Acs/1.214 Hecs |
| 3 | Grant order issued by the Dy. Director of Mines and Geology, Kakinada | Part transfer Proc. No. 3713/Q1/2007, Dt.22-11-2007 1st renewal: Proc.No. 927/Q1/2021, Dt.22.02.2022 | Part transfer Proc. No.3714/Q1/2007, Dt.22-11-2007 1st renewal: Proc.No. 926/Q1/2021, Dt.22.02.2022 |
| 4 | Work order issued by the Asst. Director of Mines & Geology, Rajamahendravaram | Part transfer Proc.No.2013/Q/2007, Dt.05-11-2007 valid upto 10.04.2015 1st renewal: Proc.No.9799/Q1/2014, Dt.23.03.2022 w.e.f.11.04.2015 valid upto 10.04.2025 (Copy enclosed as Annexure-1) | Part transfer Proc.No. 2014/Q/2007, Dt.05-11-2007 valid upto 10.04.2015 1st renewal: Proc.No.9797/Q1/2014, Dt.23.03.2022 w.e.f.11.04.2015 valid upto 10.04.2025 (Copy enclosed as Annexure-2) |
| 5 | Lease Period | Part transfer w.e.f 05.11.2007 to 10.04.2025 | Part transfer w.e.f 05.11.2007 to 10.04.2025 |
| 6 | Mining Plan approved by the Dy. Director of Mines and Geology, Kakinada | Lr.No. 926/Q/2021, dt 23.03.2022 valid upto 22.03.2027 | Lr.No.927/Q/2021, dt 23.03.2022 valid upto 22.03.2027 |
| 7 | Environmental Clearance issued by SEIAA, AP | SEIAA/AP/VZM/MIN/7/2021/3 347, dt 26.01.2022 valid upto 25.01.2033 (Copy enclosed as Annexure-3) | SEIAA/AP/VZM/MIN/7/2021/3 347, dt 26.01.2022 valid upto 25.07.2031 (Copy enclosed as Annexure-4) |
| 8 | Consent for Establishment issued by APPCB | 6600/APPCB/ZO-VSP/KKD/CFE/2022, dt.15.02.2022 valid upto 14.02.2027 or expiry of lease period whichever is earlier (Copy enclosed as Annexure-5) | 6598/APPCB/ZO-VSP/KKD/CFE/2022, dt.15.02.2022 valid upto 14.02.2029 or expiry of lease period whichever is earlier (Copy enclosed as Annexure-6) |

G. Vigneshwara
ATTESTOR
 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram, E.G.Dt.

N. Vigneshwara
DEPONENT
 District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram.

| | | | | | |
|---|---------------------------------------|---|-------|---|-------|
| 9 | Consent for Operation issued by APPCB | 6600/APPCB/ZO-VSP/KKD/CFO/2022, dt.16.03.2022 upto31.01.2023. (Copy enclosed as Annexure-7) | valid | 6598/APPCB/ZO-VSP/KKD/CFO/2022, dt.16.03.2022 upto31.01.2023. (Copy enclosed as Annexure-8) | valid |
|---|---------------------------------------|---|-------|---|-------|

6. With regard averments made in paragraph 4 of the affidavit **Brief history (A)** is denied as false. It is submitted that the leases granted area in R.S.No.241 of Nagampalli Village, Seethanagaram Mandal covering total extent of 41.092 Ha is an isolated hillock height approximately 90 metres from ground level. Out of which, 08 Road Metal leases were granted in the said area 9.614 Ha and remaining extent 31.478 Ha at present vacant. The raw material of Road Metal produced from these quarries catering the needs of 06 Stone crushers in and around Seethanagaram as well as handmade metal for road construction works. The leases were granted with extents and status is submitted for perusal.

| Sl No | Lease Id | Name of the Lease Holder | Village | Sy. No | Extent in Ha | Mineral | Tahsildar, Seethanagaram NOC | Lease period upto | Status |
|-------|-----------|------------------------------|------------|--------|--------------|------------|------------------------------|-------------------|-------------|
| 1 | 411060137 | Sri M.Ramakrishna | Nagampalle | 241 | 1 | Road Metal | (B)953/93, dt.19.11.1993 | 16-03-2026 | working |
| 2 | 411070132 | SmtN.Kasi Annapurna | Nagampalle | 241 | 1.21 | Road Metal | A85/2021, dt.15.03.2021 | 10-04-2025 | CTO Expired |
| 3 | 411070133 | Smt.N.Jeevendra | Nagampalle | 241 | 0.785 | Road Metal | A84/2021, dt.15.03.2021 | 10-04-2025 | CTO Expired |
| 4 | 411140362 | M.SRHARI REDDY | Nagampalle | 241 | 1 | Road Metal | B/451/2022, dt.27.11.2002 | 31-03-2024 | working |
| 5 | 411050135 | M/s Sri GowriShankara metals | Nagampalle | 241 | 1 | Road Metal | B/80/2008, dt.16.02.2008 | 01-09-2025 | Renewal |
| 6 | 411100146 | Sri GowriSankara Metals | Nagampalle | 241 | 1 | Road Metal | B/150/2003, dt.29.04.2003 | 21-10-2030 | Renewal |
| 7 | 411150422 | M/S CHAMUNDESWARI MINERALS | Nagampalle | 241 | 1.619 | Road Metal | B/82/2003, dt.03.03.2003 | 31-03-2024 | Non-working |
| 8 | -- | Sri Hari Metal Works | Nagampalle | 241 | 2.00 | Road Metal | A/424/2017, dt.30.08.2017 | 14-03-2038 | Working |

7. It is respectfully submitted that as per approved mining plans, it was stated that open cast mining method with controlled blasting is required for excavation and can be done by rock breakers etc.,. The above respondents 7 & 8 produced Agreement with Sri M.Nagendra Reddy who is competent agency vide Explosive use license No.E/HQ/AP/22/668



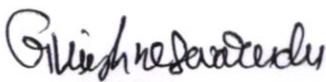
ATTESTOR

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.


DEPONENT
District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram.

(E51917) in Form-22 of Indian Explosives Act, 1983 for conducting blasting operations using explosives required for Road Metal over an extent of 0.785 Ha and 1.21 Ha respectively in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District (Copies enclosed as **Annexure- 9 & 10**).

8. With regard averments made in paragraph 4 of the affidavit **Brief history (B)** is denied as false. It is submitted that the Applicant mentioned in Grounds of the affidavit about illegal sand excavations causing loss to the State exchequer and local economy and adverse impact on ecological balance. In the above précised area comprises of Road Metal mineral only. There is no scope of sand excavation without verifying the facts simply thrown blame on the District authorities.
9. With regard averments made in paragraph 4 of the affidavit **Brief history (c)** is denied as false. It is submitted that the Environmental Engineer, APPCB, Kakinada vide Show Cause Notice No.Comp/APPCB/RO-Kakinada/2023-2315, dt.17.03.2023 and Comp/APPCB/RO-Kakinada/2023-2314, dt.17.03.2023 issued Show Cause Notices to Smt. N.Kasi Annapurna and Smt. N.Jeevendra respectively and directed to submit explanation within 07 days for operating the mine without Consent (Copies enclosed as **Annexure-11 & 12**)
10. With regard averments made in paragraph 4 of the affidavit **Brief history (D)** is denied as false. It is submitted that the Sri MulagadaArvindeswaraRao who is cousin of Sri MulagadaThrivikramaRao, applicant in NGT have filed Spandana Petition on 28.02.2023 vide Petitioner No. EAG20230228213 (copy enclosed as


ATTESTOR

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.


DEPONENT
District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram.

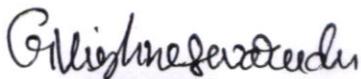
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Annexure-13) before District Administration regarding blasting of granite rocks damaging their property and likely may harm their lives in adjacent Quarry Leases to his land covered with Mango trees located in Sy.No.348/3B, Nagampalli Village, Seethanagaram Mandal, East Godavari District. But, the land documents produced by the Spandana Petitioner, actually situated in R.S.No.238/1B (Copy enclosed as **Annexure-14**). The distance between quarry face of periphery of the mango garden more than 200 meters distance.

11. Further, it is submit that the field officials of this office has inspected the area on 02.03.2023 in presence of the Spandana Petitioner and reported that two quarry leases held by Smt. N.Kasi Annapurna and Smt. N.Jeevendra are nearer to petitioner land. At the time of inspection, the field officials has instructed Sri PulagamVeerababu, Quarry Supervisor to take precautions while blasting operations and also sprinkle water to avoid dust pollution and not to trouble adjacent Ryths. Accordingly, Sri PulagamVeerababu, Quarry Supervisor has agreed and given Statement in this regard (Copy enclosed as **Annexure-15**).

12. With regard averments made in paragraph 4 of the affidavit **Brief history (E)** is denied as false. It is submitted that the respondents No. 7 & 8 operating the quarries after obtaining required statutory clearances from State Environmental Impact Assessment Authority, Andhra Pradesh and Andhra Pradesh Pollution Control Board (**Copies enclosed as Annexure-3 to 8**).

13. With regard averments made in paragraph 4 of the affidavit **Brief history (F)** is denied as false. It is submitted that this applicant claimed that dust pollution caused by illegal mining is not only affecting the farm and Nagampalli village and also Rajamahendravaram city is also far away



ATTESTOR,

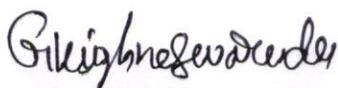
Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.


DEPONENT
District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram.

from truth. The petitioner farm more than 200 meters distance away from quarries and more than 1 Km distance from Nagampalli Village to quarries and 35 Km distance from Rajamahendravaram to Nagampalli via Korukonda.

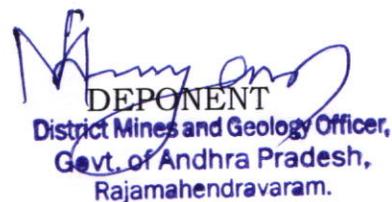
14. With regard averments made in paragraph 4 of the affidavit **Brief history (G)** is denied as false. It is submitted that the applicant Sri Mulagada Thrivikrama Rao has stated in O.A. No 40 of 2023 that he is having an extent of 2.54 acres in Sy.No.238-1B of Nagampalli village, Seethanagaram Mandal, East Godavari District and enclosed village map. On perusal of information, the inspected authorities have identified the land and noticed that the area covered with Mango trees and situated towards West direction at distance above 200 mts from the quarry lease held by Smt N.Jeevendra and above 250 mts from the quarry lease held by Smt. N.Kasi Annapurna. The above two leases were granted in R.S.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District, the residential houses located more than 1 Km distance. As per Mines Safety Department and APPCB norms 500 meters distance from residential locality is sufficient. Whereas in O.A.304 of 2019 prescribed by the Central Pollution Control Board (CPCB) that minimum distant of 200 meters from inhabited sites to be maintained when blasting is involved. The present case is more than 200 meters distance in between quarry face and mango garden periphery of the petitioner land. There are no residential houses within the vicinity of the quarry.

15. With regard averments made in paragraph 4 of the affidavit **Brief history (H)** is denied as false. It is submitted that the leases granted area in R.S.No.241 of Nagampalli Village, Seethanagaram Mandal covering



ATTESTOR

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.


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Govt. of Andhra Pradesh,
Rajamahendravaram.

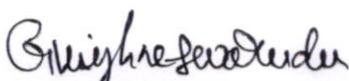
total extent of 41.092 Ha is an isolated hillock height approximately 90 metres (270 feet) from ground level but not 50 feet height of the hillock as mentioned by the petitioner. A copy of Google Earth Pro Map elevation profile is enclosed relating to hillock situated in R.S.No.241 of Nagampalli Village, Seethanagaram Mandal (Copy enclosed as **Annexure-16**). Further, after obtaining required statutory clearances from State Environmental Impact Assessment Authority, Andhra Pradesh and Andhra Pradesh Pollution Control Board authorities for quarrying activity allowed by this department (Copies of EC & CFOs of remaining 05 quarry leases are enclosed as **Annexures-17**).

16. Further, it is submitted that as per the records, Smt. N.Kasi Annapurna has obtained last dispatch permit on 11.04.2022 validity upto 09.01.2023 and Smt. N.Jeevendra obtained last dispatch permit on 15.12.2022 validity upto 12.02.2023.

17. Further, it is submitted that this office has not issued dispatch permits to the 7th& 8th respondents after expiry of the CFO validity issued by the APPCB, Kakinada.

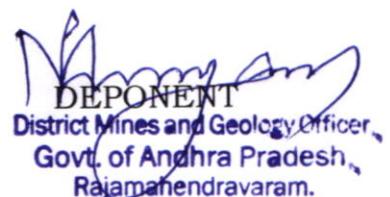
18. Further, it is respectfully submitted that to comply the Hon'ble NGT Orders dt.26.04.2023 in O.A. No.40 of 2023, this office has served Notices to Smt. N.Kasi Annapurna and Smt. N.Jeevendra to stop quarry operations until further orders vide Notice No.9797/Q1/2014 and 9799/Q1/2014, dt.12.05.2023 respectively (Copies enclosed as **Annexure- 18 & 19**).

19. Further, it is submitted that petitioner mentioned quarry leases for Road Metal and Boulders in Sy. No: 241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District over an extent of 0.785 Hects held by Smt. N.Jeevendra and over an extent of 1.214 Hects held



ATTESTOR

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.


DEPONENT
District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram.

-9-

by Smt N.Kasi Annapurna were inspected by the Technical staff and Surveyor of O/o District Mines & Geology, Rajamahendravaram along with Asst. Environmental Engineer, APPCB, Kakinada on 16.05.2023 and noticed there was no quarrying activity on the day of inspection and submitted inspection findings of the quarrying activity. The outside workings of Road Metal noticed by inspection team and assessed Road Metal removed quantity, action will be initiated as per the provisions of Andhra Pradesh Minor Mineral Concession Rules, 1966 (Copy enclosed as **Annexure-20**).

20. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to pass an appropriate order in the above the O.A No. 40 of 2023 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Rajamahendravaram
Andhra Pradesh on
this the 20th day of May, 2023
and signed his name in my presence

BEFORE ME

Advocate


ATTESTOR

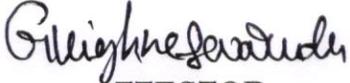
Assistant Geologist,
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Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.


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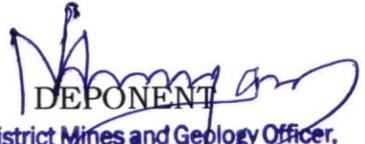
VERIFICATION

I, M.Subrahmanyam, S/o Rama Koteswara Rao Mannem, Aged about 58 years, Occ: District Mines and Geology Officer, Rajamahendravaram, Andhra Pradesh do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 20th day of MAY 2023 at


ATTESTOR

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.


DEPONENT
District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY
 Proceedings of the Assistant Director of Mines and Geology, Rajamahendravaram
 (Present : Sri M.Vishnuvardhana Rao, M.Sc., Asst. Director of Mines and Geology)

Proceedings No:9799/Q/2014.

Date: 23-03-2022.

Sub:- Mines & Quarries – Minor Minerals – **1st Renewal** of Quarry Lease for Road Metal & Boulders, over an extent of **0.785 Hectares** in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District – Granted in favour of Smt N.Jeevendra for a further period of 10 years w.e.f. 11.04.2015 – Work order – Issued – Regarding.

- Ref:-
- 1) Proceedings No.927/Q/2021, Dt.22.02.2022 of the Deputy Director of Mines & Geology, Kakinada.
 - 2) Letter dated:19.03.2022 from Smt N.Jeevendra.
 - 3) Execution of the lease deed in Form-G on 23-03-2022.

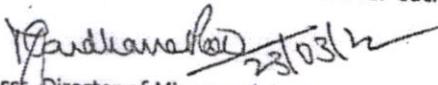
ORDER:

Through the reference 1st cited, the Deputy Director of Mines and Geology, Kakinada has granted **1st Renewal** of Quarry Lease for Road Metal & Boulders, over an extent of 0.785 Hectare in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District for a further period of 10 years in favour of Smt N.Jeevendra subject to the conditions mentioned in the appendix enclosed to this order and also subject to the satisfaction of APMMC Rules 1966 and amendments thereon from time to time.

In the reference 2nd cited, the grantee Smt N.Jeevendra has submitted required documents for execution. The Quarry Lease deed was executed on 23-03-2022 vide reference 3rd cited.

In view of the above permission is hereby accorded to Smt N.Jeevendra for commencement of the quarrying operations for extraction of **Road Metal & Boulders**, over an extent of **0.785 Hectare** in Sy.No.241 of **Nagampalli Village, Seethanagaram Mandal, East Godavari District** for a further period of 10 years w.e.f. **11.04.2015 to 10.04.2025** subject to the provisions of Andhra Pradesh Minor Minerals Concession Rules, 1966 subject to conditions specified in appendix enclosed and also subject to the specific conditions and general conditions mentioned in the EC, CFE & CFO. The lessee should submit fresh/renewed CFE & CFO before expiry of present EC, CFE, CFO.

The lessee should maintain all the records and accounts in the prescribed forms specified by the Government and submit necessary quarterly returns in Form-C so as to reach the Director of Mines and Geology, Ibrahimpatnam, Vijayawada, Deputy Director of Mines and Geology, Kakinada and Assistant Director of Mines and Geology, Rajamahendravaram for each and every quarter as per Rules.


 Asst. Director of Mines and Geology,
 Rajamahendravaram.

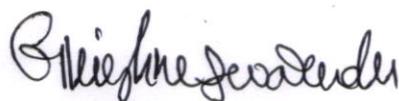
To
 Smt N.Jeevendra, W/o Veera Vekata Satya Subba Rao,
 D.No.2-80, Nelaturu, Chagallu Village, Kovvuru Mandal,
 West Godavari District.

Copy submitted to :

- The Director of Mines and Geology, Ibrahimpatnam, Vijayawada for favour of information.
- The District Collector, East Godavari District for favour of information.
- The Deputy Director of Mines and Geology, Kakinada for favour of information.

Copy to the Tahsildar, Seethanagaram Mandal for information.

Copy to the Labour Enforcement Officer, Rajamahendravaram together with lease deed plan for favour of information.



Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

Annexure - 2

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Proceedings of the Assistant Director of Mines and Geology, Rajamahendravaram
(Present : Sri M.Vishnuvardhana Rao, M.Sc., Asst. Director of Mines and Geology)

Proceedings No:9797/Q1/2014.Date: 23-03-2022.

Sub:- Mines & Quarries – Minor Minerals – **1st Renewal** of Quarry Lease for Road Metal & Boulders, over an extent of 1.214 Hectare in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District – Granted in favour of Smt N.Kasi Annapurna for a further period of 10 years w.e.f. 11.04.2015 – Work order – Issued – Regarding.

- Ref:-
- 1) Proceedings No.926/Q/2021, Dt.22.02.2022 of the Deputy Director of Mines & Geology, Kakinada.
 - 2) Letter dated:19.03.2022 from Smt N.Kasi Annapurna.
 - 3) Execution of the lease deed in Form-G on 23-03-2022.

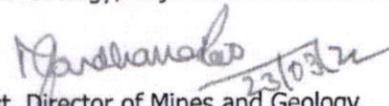
ORDER:

Through the reference 1st cited, the Deputy Director of Mines and Geology, Kakinada has granted **1st Renewal** of Quarry Lease for Road Metal & Boulders, over an extent of 1.214 Hectare in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District for a further period of 10 years in favour of Smt N.Kasi Annapurna subject to the conditions mentioned in the appendix enclosed to this order and also subject to the satisfaction of APMCM Rules 1966 and amendments thereon from time to time.

In the reference 2nd cited, the grantee Smt N.Kasi Annapurna has submitted required documents for execution. The Quarry Lease deed was executed on 23-03-2022 vide reference 3rd cited.

In view of the above permission is hereby accorded to Smt N.Kasi Annapurna for commencement of the quarrying operations for extraction of **Road Metal & Boulders**, over an extent of **1.214** Hectare in Sy.No.**241** of **Nagampalli** Village, **Seethanagaram** Mandal, East Godavari District for a further period of 10 years w.e.f. **11.04.2015 to 10.04.2025** subject to the provisions of Andhra Pradesh Minor Minerals Concession Rules, 1966 subject to conditions specified in appendix enclosed and also subject to the specific conditions and general conditions mentioned in the EC, CFE & CFO. The lessee should submit fresh/renewed CFE & CFO before expiry of present EC, CFE, CFO.

The lessee should maintain all the records and accounts in the prescribed forms specified by the Government and submit necessary quarterly returns in Form-C so as to reach the Director of Mines and Geology, Ibrahimpatnam, Vijayawada, Deputy Director of Mines and Geology, Kakinada and Assistant Director of Mines and Geology, Rajamahendravaram for each and every quarter as per Rules.

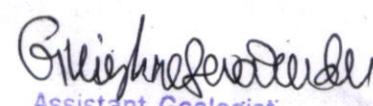

Asst. Director of Mines and Geology,
Rajamahendravaram.

To
Smt Kasi Annapurna,
W/o Surya Prakash Naidu,
D.No.5-68, Danavaipeta, Chagallu Village & Mandal,
West Godavari District.
Copy submitted to :

- The Director of Mines and Geology, Ibrahimpatnam, Vijayawada for favour of information.
- The District Collector, East Godavari District for favour of information.
- The Deputy Director of Mines and Geology, Kakinada for favour of information.

Copy to the Tahsildar, Seethanagaram Mandal for information.

Copy to the Labour Enforcement Officer, Rajamahendravaram together with lease deed plan for favour of information.


Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The MineOwner
 SMT N JEEVENDRA-LESSEE
 D.No.-2-80, School Veedhi, Near Kalyanamandapam, Nethaluru, Chagallu
 Village/Mandal, West Godavari District, Andhra Pradesh-534342 -534342

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
 in respect of project submitted to the SEIAA vide proposal number
 SIA/AP/MIN/227184/2021 dated 20 Nov 2021. The particulars of the environmental
 clearance granted to the project are as below.

| | |
|---|-------------------------|
| 1. EC Identification No. | EC22B001AP132318 |
| 2. File No. | AP EG MIN 9 2021 3460 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Smt N Jeevendra-Lessee |
| 7. Name of Company/Organization | SMT N JEEVENDRA-LESSEE |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

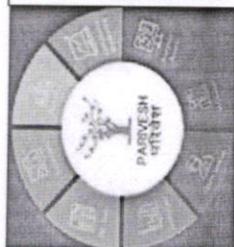
The project details along with terms and conditions are appended herewith from page
 no 2 onwards.

Date: 26/01/2022

(e-signed)
 DR. P.V.CHALAPATHI RAO
 Member Secretary
 SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
 number & E-Sign generated from PARIVESH. Please quote identification
 number in all future correspondence.*

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G. Rajamahendravaram

Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

| | |
|--|--|
|  सत्यमेव जयते | State Level Environment Impact Assessment Authority (SEIAA) |
| | Andhra Pradesh |
| | Ministry of Environment, Forests & Climate Change |
| | Government of India |
| D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010. | |

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/EG/MIN/7/2021/3347/172.78/169.67

Sub: SEIAA, A.P. – 0.785 Ha. Road Metal of Smt. N Jeevendra at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 20.11.2021 (SIA/AP/MIN/227184/2021), seeking Environmental Clearance for the proposed mine of **0.785 Ha Road Metal at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** in favour of **Smt. N Jeevendra**. It was reported that the nearest human habitation viz., Nagampalli (V) exists at a distance of about 0.70 Km from the mine lease area. It was noted that the capital investment of the project is Rs.40.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal– 20,160 m³/Annum in 0.785 Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as follows:

| Sl.No | Latitude | Longitude |
|-------|------------------|------------------|
| 1. | 17°13'34.63502"N | 81°45'09.18142"E |
| 2. | 17°13'30.72658"N | 81°45'07.17010"E |
| 3. | 17°13'29.69990"N | 81°45'08.80978"E |
| 4. | 17°13'33.49978"N | 81°45'10.74180"E |

- ii. It is an open cast semi-mechanized mine. Life of Mine is 11 Years. The total mine lease area is **0.785 Ha.**

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **14.12.2021 to 16.12.2021**. The project proposal is for mining Road Metal in an area of **0.785 Ha** with a proposed production quantity of **Road Metal– 20,160**

m³/Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The project proponent and their consultant, M/s. Sai Manasa Consultant attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Rajahmundry, vide Letter dated: 16.08.2021, there are six existing quarry areas within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended **for issue of Environmental Clearance for Road Metal- 20,160 m³/Annu. The life of mine is 11 years.** The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **05.01.2022 & 06.01.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

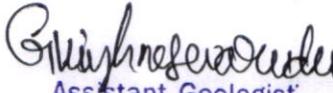
Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act, 1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan

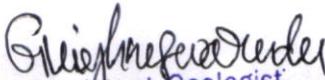

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- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 4.50 KLD. Out of that 1.80 KLD is used for Water sprinkling on haul Roads; 1.70 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.


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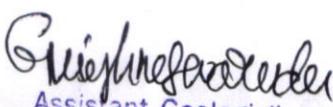
3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

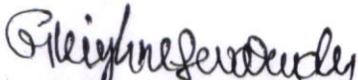
- i. **This order is valid a period of 11.0 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.


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- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.4.88 Lakhs and Recurring cost Rs.4.98 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.

- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.'
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.


Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

| | | |
|--|--------------------------------|----------------------------------|
| | | |
| MEMBER SECRETARY, SEIAA, A.P. | MEMBER, SEIAA, A.P. | CHAIRMAN, SEIAA, A.P. |

To

Smt. N Jeevendra, Lessee,
D.No. 2-80, School Veedhi,
Near Kalyanamandapam,
Neethaluru, Chagallu (V&M),
West Godavari District-534342,
Andhra Pradesh,
Ph.No. 9440730376

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The MineOwner
SMT KASI ANNAPURNA-LESSEE
D.No.-5-68, Danavaipet, Chagallu Village/Mandal, West Godavari District,
Andhra Pradesh -534342

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/AP/MIN/227134/2021 dated 20 Nov 2021. The particulars of the environmental
clearance granted to the project are as below.

| | |
|---|---------------------------|
| 1. EC Identification No. | EC22B001AP110674 |
| 2. File No. | AP EG MIN 9 2021 3459 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Smt Kasi Annapurna-Lessee |
| 7. Name of Company/Organization | SMT KASI ANNAPURNA-LESSEE |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 26/01/2022

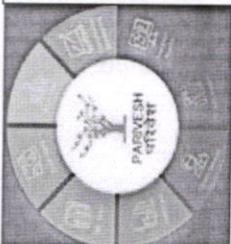
(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

This is a computer generated cover page.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)*



[Signature]
Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

| | |
|---|---|
|  | State Level Environment Impact Assessment Authority (SEIAA) Andhra Pradesh Ministry of Environment, Forests & Climate Change Government of India |
| | D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010. |

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/VZM/MIN/7/2021/3347/172.75/169.66

Sub: SEIAA, A.P. – 1.2145 Ha Road Metal Mine of Smt. Kasi Annapurna at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 20.11.2021 (SIA/AP/MIN/227134/2021), seeking Environmental Clearance for the proposed mine of **1.2145 Ha Road Metal at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** in favour of **Smt. Kasi Annapurna**. It was reported that the nearest human habitation viz., Nagampalli (V) exists at a distance of about 0.72 Km from the mine lease area. It was noted that the capital investment of the project is Rs.48.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal & Building Stone – 23,940 m³/Annum in 1.2145 Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as follows:

| Sl.No | Latitude | Longitude |
|-------|------------------|------------------|
| 1. | 17°13'30.09520"N | 81°45'12.27939"E |
| 2. | 17°13'27.88439"N | 81°45'11.70901"E |
| 3. | 17°13'29.69990"N | 81°45'08.80978"E |
| 4. | 17°13'33.49978"N | 81°45'10.74180"E |
| 5. | 17°13'32.67029"N | 81°45'11.88349"E |
| 6. | 17°13'30.33250"N | 81°45'11.28342"E |

- ii. It is an open cast semi-mechanized mine. Life of Mine is 9.56 Years. The total mine lease area is **1.2145 Ha.**

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the

application, in its meeting held on **14.12.2021 to 16.12.2021**. The project proposal is for mining Road Metal & Building stone in an area of **1.2145 Ha** with a proposed production quantity of **Road Metal & Building Stone – 23,940 m³/Annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The project proponent and their consultant, M/s. Sai Manasa Consultant attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Rajahmundry, vide Letter dated: 16.08.2021, there are six existing quarry areas within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended for issue of Environmental Clearance for **Road Metal & Building Stone – 23,940 m³/Annum**. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **05.01.2022 & 06.01.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act, 1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan


 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 5.4 KLD. Out of that 2.4 KLD is used for Dust suppression on haul roads; 2.0 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.


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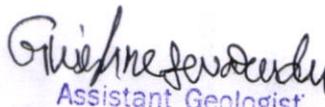
3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 9.56 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.


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- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.4.88 Lakhs and Recurring cost Rs.4.98 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.

- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.'
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.


 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

| | | |
|--|--------------------------------|----------------------------------|
| MEMBER SECRETARY, SEIAA, A.P. | MEMBER, SEIAA, A.P. | CHAIRMAN, SEIAA, A.P. |
|--|--------------------------------|----------------------------------|

To

Sri M. Kasi Annapurna, Lessee,
D.No. 5-68, Danavaipet, Chagallu (V&M),
West Godavari District,
Andhra Pradesh,
Ph.No. +91 9963547535

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

RED CATEGORY

CONSENT ORDER FOR ESTABLISHMENT

Order No.6600/APPCB/ZO-VSP/KKD/CFE/2022

Date: 15.02.2022

Sub: APPCB - ZO - VSP - CONSENT FOR ESTABLISHMENT (CFE) - 0.785 Ha. Road Metal mine of Smt. N. Jeevendra at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

- Ref:**
- 1) E.C Order No. SEIAA/AP/EG/MIN/7/2021/3347/172.78/169.67, Dt.26.01.2022.
 - 2) CFE application received at Regional Office, Kakinada on 31.01.2022 through OCMMS.
 - 3) R.O's inspection report received at ZO, Visakhapatnam on 07.02.2022.
 - 4) CFE committee meeting held on 11.02.2022 at APPCB, ZO, Visakhapatnam.

1. **Smt. N. Jeevendra** submitted an application to the Board vide ref. 2nd cited, seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mining to excavate the following mineral with installed capacities as mentioned below, with a proposed project cost of Rs.40.0 Lakhs. (Rupees forty lakhs only).

| S. No. | Name of the Products | Capacity |
|--------|---|------------------------------|
| 1. | Mining of Road Metal over an extent of 0.785 Ha., | 20,160 m ³ /annum |

2. As per the application and Environmental Clearance (EC) Order, the above mining activity is to be carried out at **Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District** at the following geo co-ordinates in an area of 0.785Ha.

| S. No | Latitude | Longitude |
|-------|------------------|------------------|
| 1. | 17°13'34.63502"N | 81°45'09.18142"E |
| 2. | 17°13'30.72658"N | 81°45'07.17010"E |
| 3. | 17°13'29.69990"N | 81°45'08.80978"E |
| 4. | 17°13'33.49978"N | 81°45'10.74180"E |

3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Kakinada on 05.02.2022 and found that the mine is surrounded by **East:** Hillock; **West:** Hillock followed by puntha road; **North:** Hillock & **South:** Hillock followed by road. Nagampalli Village existing is at a distance of about 700m from the mine area.
4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CFE Committee, hereby issue CONSENT

Page 1 of 4

Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

FOR ESTABLISHMENT to the mine, under Section 25 of Water (*Prevention and Control of Pollution*) Act, 1974 and under Section 21 of Air (*Prevention and Control of Pollution*) Act, 1981 and the rules made there under. This Order is issued to mine the mineral mentioned at para (1) only.

5. This Consent Order issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. **This order is valid for a period of 7 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**

Rajendra
Reddy Thuraka

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Rajendra Reddy Thuraka
Date: 2022.02.15
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JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
Smt. N. Jeevendra,
Sy.No.241, Nagampalli Village,
Seethanagaram Mandal,
East Godavari District.

- Copy to Environmental Engineer, AP Pollution Control Board, Regional Office, Kakinada for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
3. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
8. If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
2. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
3. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
4. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment.
5. The proponent shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

WATER:

6. The source of water is bore well and the maximum permitted water consumption shall not exceed the following quantities.

| S. No. | Purpose | Quantity |
|--------------|------------------|----------------------------|
| 1. | Dust suppression | 1.8 Kilo Liters/Day |
| 2. | Green belt | 1.7 Kilo Liters/Day |
| 3. | Domestic | 1.0 Kilo Liters/Day |
| Total | | 4.5 Kilo Liters/Day |

7. The maximum waste water generation (KLD) shall not exceed the following:

| S. No. | Purpose | Quantity |
|--------------|----------|----------------------------|
| 1. | Domestic | 0.5 Kilo Liters/Day |
| Total | | 0.5 Kilo Liters/Day |

| S. No. | Wastewater generation | Mode of disposal |
|--------|-------------------------------|------------------|
| 1. | Domestic: 0.5 Kilo Liters/Day | Septic tank. |

AIR:

8. The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity - SO₂ - 80 µg/m³, NO_x - 80 µg/m³, PM_{2.5} - 60 µg/m³, PM₁₀ - 100µg/m³,

Noise levels: Day time (6 AM to 10 PM) - 75 dB (A),
Night time (10 PM to 6 AM) - 70 dB (A).

9. The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.

B. Srinivasulu Reddy
Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

10. The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
11. The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to Regional Office, APPCB, Visakhapatnam regularly.
12. The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dt.11.01.2010 issued by MoE&F, Gol to control the noise to the prescribed levels.
13. The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, Gol on 18.11.2009.

GENERAL CONDITIONS:

14. The proponent shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No.40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
15. The proponent shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
16. The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, Gol, Vijayawada in the Environmental Clearance order dated: 26.01.2022.
17. The mining shall be carried out as per the approved mine plan.
18. The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
19. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
20. The proponent shall utilize the top soil for green belt development.
21. The proponent shall control the Noise levels to acceptable limits (CPCB standards) during excavation in the mining area.
22. The proponent shall maintain a setback distance of 7.5 mts buffer zone all around the mine lease area and develop greenbelt with tall growing trees. Greenbelt development shall be started along with the construction activity.
23. The avenue plantation with all plants of at least 1.5 m height for 1 km length of the approach road on either side of the road is to be developed and marinated entire greenbelt should be developed in the first itself.
24. The fugitive emissions from all sources shall be controlled regularly.
25. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
26. The proponent shall not operate the mine without obtaining CFO of the Board.
27. The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
29. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
30. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Rajendra
Reddy Thuraka
 JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by Rajendra
 Reddy Thuraka
 Date: 2022.02.15 17:33:07
 +05'30'

To
 Smt. N. Jeevendra,
 Sy.No: 241, Nagampalli Village,
 Seethanagaram Mandal,
 East Godavari District.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

RED CATEGORY

CONSENT ORDER FOR ESTABLISHMENT

Order No.6598/APPCCB/ZO-VSP/KKD/CFE/2022

Date: 15.02.2022

Sub: APPCB - ZO - VSP - CONSENT FOR ESTABLISHMENT (CFE) - 1.2145 Ha Road Metal Mine of Smt. Kasi Annapurna, Sy.No.241, Nagampalli Village, Seethanagaram Mandal, East Godavari District - Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 - Issued - Reg.

- Ref:**
- 1) E.C Order No. SEIAA/AP/VZM/MIN/7/2021/3347/172.75/169.66, Dt.26.01.2022.
 - 2) CFE application received at Regional Office, Kakinada on 01.02.2022 through OCMMS.
 - 3) R.O's inspection report received at ZO, Visakhapatnam on 07.02.2022.
 - 4) CFE committee meeting held on 11.02.2022 at APPCB, ZO, Visakhapatnam.

1. Smt. Kasi Annapurna submitted an application to the Board vide ref. 2nd cited, seeking Consent for Establishment (CFE) to carryout semi mechanized open cast mining to excavate the following mineral with installed capacities as mentioned below, with a proposed project cost of Rs.48.0 Lakhs. (*Rupees forty eight lakhs only*).

| S. No. | Name of the Products | Capacity |
|--------|---|------------------------------|
| 1. | Mining of Road Metal & Building stone over an extent of 1.2145 Ha | 23,940 m ³ /annum |

2. As per the application and Environmental Clearance (EC) Order, the above mining activity is to be carried out at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District at the following geo co-ordinates in an area of 1.2145 Ha.

| S. No | Latitude | Longitude |
|-------|------------------|------------------|
| 1. | 17°13'30.09520"N | 81°45'12.27939"E |
| 2. | 17°13'27.88439"N | 81°45'11.70901"E |
| 3. | 17°13'29.69990"N | 81°45'08.80978"E |
| 4. | 17°13'33.49978"N | 81°45'10.74180"E |
| 5. | 17°13'32.67029"N | 81°45'11.88349"E |
| 6. | 17°13'30.33250"N | 81°45'11.28342"E |

3. The above site was inspected by the Environmental Engineer, A.P Pollution Control Board, Regional Office, Kakinada on 05.02.2022 and found that the mine is surrounded by East: Hillock; West: Hillock followed by Puntha Road; North: Hillock & South: Hillock followed by Puntha Road. Nagampalli Village existing is at a distance of about 720m from the mine area.

4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada and recommendation of the CFE Committee, hereby Issue CONSENT FOR ESTABLISHMENT to the mine, under Section 25 of Water (*Prevention and Control of Pollution*) Act, 1974 and under Section 21 of Air (*Prevention and Control of Pollution*) Act, 1981 and the rules made there under. This Order is issued to mine the mineral mentioned at para (1) only.
5. This Consent Order issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
7. This order is valid for a period of 7 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.

Rajendra
Reddy Thuraka

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Rajendra Reddy Thuraka
Date: 2022.02.15 17:32:05
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JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl Schedules "A & B".

To
Smt. Kasi Annapurna,
Sy.No.241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.

- Copy to Environmental Engineer, AP Pollution Control Board, Regional Office, Kakinada for information and necessary action.

SCHEDULE - A

1. Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.
2. Separate energy meters shall be provided for water consumption and air pollution control equipments to record energy consumed.
3. The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and its Amendments thereof before commencement of the activity, including trial production.
4. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.
5. The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.
6. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
7. The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.
8. If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
2. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
3. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
4. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment.
5. The proponent shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

WATER:

6. The source of water is bore well and the maximum permitted water consumption shall not exceed the following quantities.

| S. No. | Purpose | Quantity |
|--------------|------------------|----------------------------|
| 1. | Dust suppression | 2.4 Kilo Liters/Day |
| 2. | Green belt | 2.0 Kilo Liters/Day |
| 3. | Domestic | 1.0 Kilo Liters/Day |
| Total | | 5.4 Kilo Liters/Day |

7. The maximum waste water generation (KLD) shall not exceed the following:

| S. No. | Purpose | Quantity |
|--------------|----------|----------------------------|
| 1. | Domestic | 0.5 Kilo Liters/Day |
| Total | | 0.5 Kilo Liters/Day |

| S. No. | Wastewater generation | Mode of disposal |
|--------|-------------------------------|------------------|
| 1. | Domestic: 0.5 Kilo Liters/Day | Septic tank. |

AIR:

8. The mining activity shall not exceed the following Ambient Air Quality standards measured at the periphery of activity - SO₂ - 80 µg/m³, NO_x - 80 µg/m³, PM_{2.5} - 60 µg/m³, PM₁₀ - 100µg/m³,

Noise levels: Day time (6 AM to 10 PM) - 75 dB (A),
Night time (10 PM to 6 AM) - 70 dB (A).

9. The proponent shall provide dust suppression measures like water spraying arrangements on haul roads, loading & unloading areas and material handing areas.

10. The air pollution control equipment like water sprinklers shall be installed along with the commissioning of the activity.
11. The proponent shall establish one AAQ monitoring station at the periphery of the mine area in the wind prone direction and submit the analysis reports to Regional Office, APPCB, Visakhapatnam regularly.
12. The mining activity shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dt.11.01.2010 Issued by MoE&F, GoI to control the noise to the prescribed levels.
13. The mining activity shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 18.11.2009.

GENERAL CONDITIONS:

14. The proponent shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No.40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
15. The proponent shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
16. The proponent shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, AP, GoI, Vijayawada in the Environmental Clearance order dated: **26.01.2022.**
17. The mining shall be carried out as per the approved mine plan.
18. The proponent shall store the mine rejects and overburden within the earmarked mine lease area as per the approved mine plan.
19. The proponent shall adopt fugitive dust control measures such as water sprinkling near loading areas, on haul roads etc.
20. The proponent shall utilize the top soil for green belt development.
21. The proponent shall control the Noise levels to acceptable limits (*CPCB standards*) during excavation in the mining area.
22. The proponent shall maintain a setback distance of 7.5 mts buffer zone all around the mine lease area and develop greenbelt with tall growing trees. Greenbelt development shall be started along with the construction activity.
23. The avenue plantation with all plants of at least 1.5 m height for 1 km length of the approach road on either side of the road is to be developed and marinated entire greenbelt should be developed in the first itself.
24. The fugitive emissions from all sources shall be controlled regularly.
25. The proponent shall take necessary measures for control of air pollution which would be generated during excavation and transportation of the mined material as committed in the EMP / approved mine plan.
26. The proponent shall not operate the mine without obtaining CFO of the Board.
27. The proponent shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
28. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
29. The order is issued without prejudice to the rights and contentions of this Board in any court of law.
30. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order in the interest of environment protection.

Rajendra

Reddy Thuraka

JOINT CHIEF ENVIRONMENTAL ENGINEER

Digitally signed by Rajendra
Reddy Thuraka
Date: 2022.02.15 17:32:17
+05'30'

To
Smt. Kasi Annapurna,
Sy.No: 241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.
Ph : 0891-2719380

**RED CATEGORY
 CONSENT ORDER**

Consent Order No: 6598/APPCB/ZO-VSP/KKD/CFO/2022

Date: 16.03.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**1.2145 Ha Road Metal Mine of Smt. Kasi Annapurna,
 Sy.No.241,
 Nagampalli Village, Seethanagaram Mandal,
 East Godavari District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|------------|--------------------|---------------------|-------------------|
| 1 | Domestic | 0.5 Kilo Liters/Day | Septic tank |

ii) Emissions from chimneys:

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow (m ³ /hr) |
|-------------|------------------------|---|
| - | -- | ---- |

This consent order is valid for the following products along with quantities indicated only:

| S. No. | Products | Quantity |
|--------|---|------------------------------|
| 1. | Mining of Road Metal & Building stone over an extent of 1.2145 Ha | 23,940 m ³ /Annum |

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order consent Authorization shall be valid for a period ending with the **31.01.2023.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
**Smt. Kasi Annapurna,
 Sy.No.241,
 Nagampalli Village, Seethanagaram Mandal,
 East Godavari District.**

- Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

Prabhakar Reddy
 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram, E.G.Dt.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall start mining activity only after complying with CFE conditions as per commitment given in the undertaking letter dated 19.02.2022.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall carryout mining activity within the respective boundaries only, as mentioned in EC Order dated 26.01.2022 and in CFE order dated 15.02.2022.
4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
6. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety shall also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.

WATER:

7. The source of water being bore well. The following is the permitted water consumption:

| S. No. | Purpose | Quantity |
|--------|------------------|----------------------------|
| 1 | Dust suppression | 2.4 Kilo Liters/Day |
| 2 | Green belt | 2.0 Kilo Liters/Day |
| 3 | Domestic | 1.0 Kilo Liters/Day |
| | Total | 5.4 Kilo Liters/Day |

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

8. The industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during regular operation.
9. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

GENERAL CONDITIONS:

10. The mining unit shall construct and maintain the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided and maintained at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
11. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
12. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.
13. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
14. Greenbelt shall be developed at possible areas around the boundary.
15. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
16. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
17. The Mining unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
18. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
19. The Mining unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, Vijayawada in the Environmental Clearance order dated: **26.01.2022**.
20. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
21. All the waste material should be accommodated within the Mining Lease Area.
22. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
23. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
24. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

G. Srinivas Reddy,

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

25. Suitable tree species should be planted on either side of the haul roads.
26. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
27. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
28. Greenbelt shall be developed at possible areas around the boundary.
29. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
30. Fugitive emissions from all the sources shall be controlled regularly.
31. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
32. Mining shall be carried out as per approved Mining plan.
33. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To
Smt. Kasi Annapurna,
Sy.No.241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

**RED CATEGORY
CONSENT ORDER**

Consent Order No: 6600/APPCB/ZO-VSP/KKD/CFO/2022

Date:16.03.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**0.785 Ha., Road Metal mine of Smt. N. Jeevendra
Sy.No: 241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|------------|--------------------|---------------------|-------------------|
| 1 | Domestic | 0.5 Kilo Liters/Day | Septic tank |

ii) Emissions from chimneys:

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow (m ³ /hr) |
|-------------|------------------------|---|
| - | -- | --- |

This consent order is valid for the following products along with quantities indicated only:

| S. No. | Products | Quantity |
|--------|--|-----------------------------------|
| 1. | Mining of Road Metal over an extent of 0.785 Ha., | 20,160 m³/annum |

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order consent Authorization shall be valid for a period ending with the **31.01.2023.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
Smt. N. Jeevendra
Sy.No: 241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.

- Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

G. Srinivasulu Reddy

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall start mining activity only after complying with CFE conditions as per commitment given in the undertaking letter dated 19.02.2022.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall carryout mining activity within the respective boundaries only, as mentioned in EC Order dated 26.01.2022 and in CFE order dated 15.02.2022.
4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
6. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety shall also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.

WATER:

7. The source of water being bore well. The following is the permitted water consumption:

| S. No. | Purpose | Quantity |
|--------|------------------|----------------------------|
| 1 | Dust suppression | 1.8 Kilo Liters/Day |
| 2 | Green belt | 1.7 Kilo Liters/Day |
| 3 | Domestic | 1.0 Kilo Liters/Day |
| | Total | 4.5 Kilo Liters/Day |

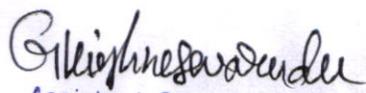
Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

8. The industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during regular operation.
9. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

GENERAL CONDITIONS:

10. The mining unit shall construct and maintain the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided and maintained at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
11. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
12. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.
13. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
14. Greenbelt shall be developed at possible areas around the boundary.
15. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
16. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
17. The Mining unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
18. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
19. The Mining unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, Vijayawada in the Environmental Clearance order dated: **26.01.2022.**
20. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
21. All the waste material should be accommodated within the Mining Lease Area.
22. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
23. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
24. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.


 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

25. Suitable tree species should be planted on either side of the haul roads.
26. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
27. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
28. Greenbelt shall be developed at possible areas around the boundary.
29. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
30. Fugitive emissions from all the sources shall be controlled regularly.
31. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
32. Mining shall be carried out as per approved Mining plan.
33. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
Smt. N. Jeevendra
Sy.No: 241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.



ఆంధ్ర ప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH
 31/8/2022 నా నెళ్ళ మీ వెంట్రావం నాగ వెంకట
 10-5-22 Rs. 100/- న కు సుబ్బారావు, మార్గం

DB 034089
 N. Papayamma
 N. PAPAYAMMA
 S.V., RAJAMAHENDRAVARAM
 LIC. RL. No.04-28-036/2022

AGREEMENT

A memorandum of understanding (Agreement) between Mrs. M Nagendra Reddy, Survey No. 236/2, Kannavaram Village, Rajanagaram Mandal, East Godavari Dist. (Herein referred to as First Party)

And

Smt N. Jeevendra, W/o Veera Venkata Satya Subba Rao, represented by its Lease, Door No.2-80, Nelaturu, Chagallu Village, Kovvuru Mandal, West Godavari Dist. (Herein after referred to as Second Party)

Whereas Smt N. Jeevendra, W/o Veera Venkata Satya Subba Rao (Second Party) assigns Mrs. M. Nagendra Reddy (First Party) which is the competent agency with the explosive use license No. E/HQ/AP/22/688(E51917) in Form - 22 of Indian Explosives Act 1983, for conducting blasting operations using explosives required for Road metal over an extent of 0.785 Hecht's in Sy. No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari Dist.

For Medapati Nagendra Reddy

M. Nagendra Reddy
 Proprietor

Smt N. Jeevendra

N. Jeevendra
 Lease Holder

G. Rajmohan Reddy,
 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

:: 2 ::

Now both the parties agree to execute blasting work at the above-referred work site subject to the following terms and conditions.

1. The Second Party should provide a copy of the lease license granted by Dept. Of Mines and Geology, Govt. of Andhra Pradesh for quarrying for the above mentioned survey numbers.
2. The drilling of holes should be executed by the second party as per their requirement at their own cost.
3. The drilled holes will be charged with explosives and blasting operations will be conducted by shot firer permit Holder of the first Party.
4. The explosives will be brought from the First Party explosive magazines through an explosive van belonging to the first Party.
5. The Cost of explosives will be paid by the second Party to the first Party at mutually agreed rates.
6. Workmen compensation insurance and all other statutory regulations applicable to the work site will be observed and taken care by the second party.
7. No explosive should be procured by the second party on their own or they will store any explosives in their site on their own. In case any explosives are found in the work site without the knowledge of the first party, it will be the sole responsibility of the second party and the first party is in no way connected with the above referred violations.
8. This agreement is valid till 10th April 2025.
9. In case of dissatisfaction, any party can withdraw from the memorandum/ agreement by giving 7 days of notice to the other party.

This agreement is and sealed at East Godavari on 13th May 2022.

For Medapati Nagendra Reddy

M. Nagendra Reddy
Proprietor

Smt N. Jeevendra

N. Jeevendra
Lease Holder

Licence Endorsed under Rule 107(3) of Explosives Rules, 2008
By Shri K Srinivasa Rao, Controller of Explosives, Secunderabad on 12/10/2011

अनुज्ञप्ति प्ररूप एल. ई. 3 | LICENCE FORM LE-3
(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखें।
Licence to possess (c) for use explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine

अनुज्ञप्ति सं. (Licence No.): E/HQ/AP/22/688(E51917)
वार्षिक फीस रूप (Annual Fee Rs): 9900/-

Licence is hereby granted to

Shri M. Nagendra Reddy (अधिभोगी / Occupier : Shri M. Nagendra Reddy), D.No. 6-104, Gopalapuram, Mandal, Dist. East Godavari - 533 274 (A.P.), Town/Village - Gopalapuram, District-EAST GODAVARI, Andhra Pradesh, Pincode - 533274

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रकृति | Status of licensee : Individual

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमाम्य है।

Licence is valid only for the following purpose.

possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse, Electric and/or Ordinary Detonators. - के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमाम्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

| क्र. सं. | नाम और विवरण | वर्ग और प्रभाग | उप-प्रभाग | मात्रा किसी एक समय में |
|----------|-------------------------------------|------------------|--------------|--------------------------|
| Sr. No. | Name and Description | Class & Division | Sub-division | Quantity at any one time |
| 1. | Nitrate Mixture | 2, 0 | 0 | 3500 Kg. |
| 2. | Safety Fuse | 6, 1 | 0 | 20000 Mtrs |
| 3. | Detonating Fuse | 6, 2 | 0 | 40000 Mtrs |
| 4. | Electric and/or Ordinary Detonators | 6, 3 | 0 | 44000 Nos. |

(ख) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए)
(b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (c)):

10 times
as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/HQ/AP/22/688(E51917)
दिनांक (Dated) 12/07/2011

6. अनुज्ञप्त परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 23/62, ग्राम (Town/Village): Kannavaram Village, Rajanagaram Mandal
जिला (District): EAST GODAVARI राज्य (State): Andhra Pradesh
दूरभाष (Phone) ई-मेल (E-Mail)

पुलिस थाना (Police Station): Rajanagaram
पिनकोड (Pincode)
फैक्स (Fax)

7. अनुज्ञप्त परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।

The licensed premises consist of following facilities.

: a main magazine room, a lobby and a detonator storage room.

8. अनुज्ञप्ति समय-समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

- उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।
Drawings (showing site, constructional and other details) as stated in serial No. 5 above.
- अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।
Conditions and Additional Conditions of this licence signed by the licensing authority.
- दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2016 तक विधिमाम्य रहेगी। This licence shall remain valid till 31st day of March 2016.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निदिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिकमन करने या यदि अनुज्ञप्त परिसर योजना या उससे संलग्न उपबंध में दक्षिण विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हों।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable; referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 12/07/2011

महय विस्फोटक नियंत्रक | Chief Controller of Explosives

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewal

| नवीकरण की तारीख Date of Renewal | समाप्ति की तारीख Date of Expiry | अनुज्ञप्ति प्राधिकारी के हस्ताक्षर और स्टाम्प Signature of Licensing authority and stamp |
|------------------------------------|------------------------------------|---|
| 15/04/2021 | 31/03/2026 | |

Dr. Chief Controller of Explosives, Visakhapatnam

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से धराने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

G. Srinivasulu,
Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

अनुज्ञप्ति प्ररूप एल.ई. -10 | Form LE-10
 शॉट फायर कर्ता प्रमाण-पत्र | Shot Firer's Certificate
 (अनुसूची IV के भाग 1 का अनुच्छेद 10 देखें | See article 10 of Part 1 of Schedule IV)
 विस्फोटक नियम, 2008 का नियम 107(5) देखें | see rule 107(5) of Explosives Rules, 2008]

(खान अधिनियम, 1952 के अधीन न आने वाले क्षेत्र में विस्फोट करने के लिए सक्षमता
 (Certificate of competency to carry out blasting of explosives in area not coming under the

संख्या | No.: E/SZ/AP/30/7117(E90979)



प्रमाणित किया जाता है कि श्री B. Palakshi Reddy, जिनका जन्म 08/09/1987 को हुआ था, जो D.No.5-53/1, J.Kothur(V), Bangarupalyam(M), Manglapalli, CHITTOOR, Andhra Pradesh - 517416 के निवासी हैं ने विशाखापट्टनम द्वारा तारीख को आयोजित शॉट फायर की परीक्षा तारीख को उत्तीर्ण कर ली है और वह विस्फोटक अधिनियम, 1884 और उसके अधीन विरचित नियमों के उपबंधों के अधीन रहते हुए खान अधिनियम, 1952 की परिधि के अधीन आनेवाले खानों से अन्यथा क्षेत्र में नीचे यथा उल्लिखित विस्फोटकों का उपयोग करते हुए विस्फोट प्रचालन करने के लिए प्राधिकृत है।

This is to certify that Shri B. Palakshi Reddy, born on 08/09/1987, resident of D.No.5-53/1, J.Kothur(V), Bangarupalyam(M), Manglapalli, CHITTOOR, Andhra Pradesh - 517416 passed the shotfirer's examination held on conducted by Visakhapatnam and is authorised to conduct blasting operations as mentioned below using explosives in areas other than mines coming under the purview of the Mines Act 1952, subject to the provisions of the Explosives Act, 1884 and the rules framed thereunder.

विस्फोट करने के प्राधिकृत वर्ग, प्रवर्ग और प्रकार :
 वर्ग: (ख), श्रेणी: सामान्य जमीन के ऊपर, जमीन के ऊपर ब्लास्टिंग आपरेशन

Authorised class, category and type of blasting :
 Class : (B), Category : General aboveground, All phases of aboveground blasting operation

[नियम 107 का उप-नियम (5) का स्पष्टीकरण देखें | See explanation of sub-rule (5) of rule 107]

यह प्रमाणपत्र 06/01/2021 (जारी करने की तारीख से पांच वर्ष) तक विधिमान्य होगा।
 This certificate shall remain valid till 06/01/2021 (five years from the date of issue)

यह प्रमाण-पत्र, अधिनियम या उसके अधीन विरचित नियमों अथवा इस प्रमाण-पत्र की शर्तों का कोई अधिक्रमण करने पर या यदि आवेदक द्वारा आवेदन प्ररूप में दी गई सूचना में कोई फर्क या विचलन होता है तो निलम्बित या अभिखंडित कर दिया जाएगा।
 This certificate is liable to be suspended or revoked for any violation of the Act or rules framed thereunder or the conditions of this certificate or if there is any discrepancy or deviation in the information or suppression of facts furnished by the applicant in his application form.

स्थान | Place : विशाखापट्टनम | Visakhapatnam
 दिनांक | Date : 06/01/2016

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives
 विशाखापट्टनम | Visakhapatnam

Sd/-

पुनर्विधिमान्यनकरण के लिए पृष्ठांकन
 Endorsement for revalidation

पुनर्विधिमान्यनकरण की
 तारीख
 Date of Revalidation

समाप्ति की तिथि
 Date of Expiry

अनुज्ञप्ति प्राधिकारी के हस्ताक्षर
 Signature of licensing authority

24/02/2021

06/01/2026

Dy. Chief Controller of Explosives,
 उप मुख्य विस्फोटक नियंत्रक, विशाखापट्टनम
 Dy. Chief Controller of Explosives, Visakhapatnam

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
 Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.



ఆంధ్రప్రదేశ్ ఆంధ్ర ప్రదేశ్ ANDHRA PRADESH
 No. 2727 నాది కి కనీ 6 నెలల వం నా రిజిస్ట్రేషన్
 రె. 2-5-22, Rs. 100/- నాకు దు. 20 న లు
 DB 303258
 N. Papayamma
 N. PAPAYAMMA
 S.V., RAJAMAHENDRAVARA.
 LIC. RL. No.04-28-036/2022

AGREEMENT

A memorandum of understanding (Agreement) between Mrs. M Nagendra Reddy, Survey No. 236/2, Kannavaram Village, Rajanagaram Mandal, East Godavari Dist. (Herein referred to as First Party)

And

Smt N. Kasi Annapurna, W/o. Surya Prakash Naidu, represented by its Lease, Door No.5-68, Danavaipeta, Chagallu Village & Mandal, West Godavari Dist. (Herein after referred to as Second Party)

Whereas Smt N. Kasi Annapurna, W/o Surya Prakash Naidu (Second Party) assigns Mrs. M. Nagendra Reddy (First Party) which is the competent agency with the explosive use license No. E/HQ/AP/22/688(E51917) in Form - 22 of Indian Explosives Act 1983, for conducting blasting operations using explosives required for Road metal over an extent of 1.214 Hecht's in Sy. No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari Dist.

For Medapati Nagendra Reddy

M. Nagendra Reddy
 Proprietor

Smt. Kasi Annapurna

N.K. Annapurna
 Lease Holder

G. Srinivasulu Reddy
 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

:: 2 ::

Now both the parties agree to execute blasting work at the above-referred work site subject to the following terms and conditions.

1. The Second Party should provide a copy of the lease license granted by Dept. Of Mines and Geology, Govt. of Andhra Pradesh for quarrying for the above mentioned survey numbers.
2. The drilling of holes should be executed by the second party as per their requirement at their own cost.
3. The drilled holes will be charged with explosives and blasting operations will be conducted by shot firer permit Holder of the first Party.
4. The explosives will be brought from the First Party explosive magazines through an explosive van belonging to the first Party.
5. The Cost of explosives will be paid by the second Party to the first Party at mutually agreed rates.
6. Workmen compensation insurance and all other statutory regulations applicable to the work site will be observed and taken care by the second party.
7. No explosive should be procured by the second party on their own or they will store any explosives in their site on their own. In case any explosives are found in the work site without the knowledge of the first party, it will be the sole responsibility of the second party and the first party is in no way connected with the above referred violations.
8. This agreement is valid till 10th Apr 2025.
9. In case of dissatisfaction, any party can withdraw from the memorandum/ agreement by giving 7 days of notice to the other party.

This agreement is and sealed at East Godavari on 04th May 2022.

For Medapati Nagendra Reddy

M. Nagendra Reddy
Proprietor

Smt. Kasi Annapurna

N. K. Annapurna
Lease Holder

Licence Endorsed under Rule 107(3) of Explosives Rules, 2008
By Shri K Srinivasa Rao, Controller of Explosives, Secunderabad on 12/10/2011

अनुज्ञप्ति प्रारूप एल. ई. 3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)
(See article 3(a) to (d) of Part I of Schedule IV of Explosives Rules, 2008)

(ग) उपयोग के लिए एक समय पर वर्ग 1, 2, 3, 4, 5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखें।

Licence to possess (c) for use explosives of class 1, 2, 3, 4, 5, 6 or 7 in a magazine.

अनुज्ञप्ति सं. (Licence No.): E/HQ/AP/22/688(E51917)
वार्षिक फीस रूप (Annual Fee Rs): 9900/-



Licence is hereby granted to

Shri M. Nagendra Reddy (अधिभोगी / Occupier: Shri M. Nagendra Reddy), D.No. 6-104, Gopalapuram Road, Rajamahendravaram Mandal, Dist. East Godavari - 533 274 (A.P.), Town/Village - Gopalapuram, District-EAST GODAVARI, Andhra Pradesh, Pincode - 533274

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्राप्ति | Status of licensee: Individual

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमार्ग्य है।

Licence is valid only for the following purpose:

possess for use of Nitrate Mixture, Safety Fuse, Detonating Fuse, Electric and/or Ordinary Detonators. के उपयोग के लिए

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमार्ग्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

| Sr. No. | नाम और विवरण Name and Description | वर्ग और प्रभाग Class & Division | उप-प्रभाग Sub-division | मात्रा किसी एक समय में Quantity at any one time |
|---------|--------------------------------------|------------------------------------|---------------------------|--|
| 1. | Nitrate Mixture | 2, 0 | 0 | 3500 Kg. |
| 2. | Safety Fuse | 6, 1 | 0 | 20000 Mtrs. |
| 3. | Detonating Fuse | 6, 2 | 0 | 40000 Mtrs. |
| 4. | Electric and/or Ordinary Detonators | 6, 3 | 0 | 44000 Nos. |

(ख) किसी एक कैलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा (अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए)

10 times
as above.

(b) Quantity of explosives to be purchased in a calendar month (applicable for licence under article 3(b) and (g)):

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

The licensed premises shall conform to the following drawing(s):

रेखाचित्र क्र. (Drawing No.) E/HQ/AP/22/688(E51917)
दिनांक (Dated) 12/07/2011

6. अनुज्ञप्त परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Survey No. 236/2, ग्राम (Town/Village): Kannayaram Village, Rajamahendravaram Mandal

पुलिस थाना (Police Station): Rajamahendravaram
पिनकोड (Pincode)
फैक्स (Fax).

जिला (District)

EAST GODAVARI

राज्य (State)

Andhra Pradesh

दूरभाष (Phone)

ई.मेल (E-Mail)

7. अनुज्ञप्त परिसर में निम्नलिखित सुविधाएं अंतर्भूत हैं।

The licensed premises consist of following facilities:

a main magazine room, a lobby and a detonator storage room.

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2008 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए)।

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्रारूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2016 तक विधिमार्ग्य रहेगी। This licence shall remain valid till 31st day of March 2016.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिग्रहण करने या यदि अनुज्ञप्त परिसर योजना या उसके संलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसंहत की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable; referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 12/07/2011

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

नवीनीकरण के पृष्ठानक के लिए स्थान
Space for Endorsement of Renewal

नवीकरण की तारीख
Date of Renewal

समाप्ति की तारीख
Date of Expiry

अनुज्ञापक प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

15/04/2021

31/03/2026

मुख्य विस्फोटक नियंत्रक
By, Chief Controller of Explosives, Westchapparam

कानूनी चेतावनी: विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning: Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

Geopline Reddy

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

अनुज्ञप्ति प्ररूप एल.ई. -10 | Form LE-10
 शॉट फायर कर्ता प्रमाण-पत्र | Shot Firer's Certificate
 (अनुसूची IV के भाग 1 का अनुच्छेद 10 देखें | See article 10 of Part 1 of Schedule IV)
 [विस्फोटक नियम, 2008 का नियम 107(5) देखें | see rule 107(5) of Explosives Rules, 2008]

(खान अधिनियम, 1952 के अधीन न आने वाले क्षेत्र में विस्फोट करने के लिए सक्षमता
 (Certificate of competency to carry out blasting of explosives in area not coming under the

संख्या | No.: E/SZ/AP/30/7117(E90979)



प्रमाणित किया जाता है कि श्री B. Palakshi Reddy, जिनका जन्म 08/09/1987 को हुआ था, जो D.No.5-53/1, J.Kothur(V), Bangarupalyam(M), Manglapalli, CHITTOOR, Andhra Pradesh - 517416 के निवासी हैं ने, विशाखापट्टनम द्वारा तारीख को आयोजित शॉट फायर की परीक्षा तारीख को उत्तीर्ण कर ली है और वह विस्फोटक अधिनियम, 1884 और उसके अधीन विरचित नियमों के उपबंधों के अधीन रहते हुए खान अधिनियम, 1952 की परिधि के अधीन आनेवाले खानों से अन्यथा क्षेत्र में नीचे यथा उल्लिखित विस्फोटकों का उपयोग करते हुए विस्फोट प्रचालन करने के लिए प्राधिकृत है।

This is to certify that Shri B. Palakshi Reddy, born on 08/09/1987, resident of D.No.5-53/1, J.Kothur(V), Bangarupalyam(M), Manglapalli, CHITTOOR, Andhra Pradesh - 517416 passed the shotfirer's examination held on conducted by Visakhapatnam and is authorised to conduct blasting operations as mentioned below using explosives in areas other than mines coming under the purview of the Mines Act 1952, subject to the provisions of the Explosives Act, 1884 and the rules framed thereunder.

विस्फोट करने के प्राधिकृत वर्ग, प्रवर्ग और प्रकार :
 वर्ग:(ख), श्रेणी: सामान्य जमीन के ऊपर, जमीन के ऊपर ब्लास्टिंग आपरेशन

Authorised class, category and type of blasting :
 Class : (B), Category : General aboveground, All phases of aboveground blasting operation

[नियम 107 का उप-नियम (5) का स्पष्टीकरण देखें | See explanation of sub-rule (5) of rule 107]

यह प्रमाणपत्र 06/01/2021 (जारी करने की तारीख से पांच वर्ष) तक विधिमान्य होगा |
 This certificate shall remain valid till 06/01/2021 (five years from the date of issue)

यह प्रमाण-पत्र, अधिनियम या उसके अधीन विरचित नियमों अथवा इस प्रमाण-पत्र की शर्तों का कोई अधिक्रमण करने पर या यदि आवेदक द्वारा आवेदन प्ररूप में दी गई सूचना में कोई फर्क या विचलन होता है तो निलम्बित या अभिखंडित कर दिया जाएगा।
 This certificate is liable to be suspended or revoked for any violation of the Act or rules framed thereunder or the conditions of this certificate or if there is any discrepancy or deviation in the information or suppression of facts furnished by the applicant in his application form.

स्थान | Place : विशाखापट्टनम | Visakhapatnam
 दिनांक | Date: 06/01/2016

Sd/-
 उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives
 विशाखापट्टनम | Visakhapatnam

पुनर्विधिमान्यनकरण के लिए पृष्ठांकन
 Endorsement for revalidation

| पुनर्विधिमान्यनकरण की तारीख Date of Revalidation | समाप्ति की तिथि Date of Expiry | अनुज्ञप्ति प्राधिकारी के हस्ताक्षर Signature of licensing authority |
|---|-----------------------------------|--|
| 24/02/2021 | 06/01/2026 | Dy. Chief Controller of Explosives, उप मुख्य विस्फोटक नियंत्रक, विशाखापट्टनम Dy. Chief Controller of Explosives, Visakhapatnam |

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।
 Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Annexure - 11



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE**

Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005

N. Asok Kumar,
Environmental Engineer.

Ph: 0884-2374066
E-mail: rokhd-ee1@appcb.gov.in
Website: appcb.ap.nic.in.

SC No. mp/APP/RO-KKD/2023-2314

Date: 17-03-2023

Sub: APPCB - RO - Kakinada - Complaint filed by Sri Mulagada Arvindeswar Rao (China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District against operations of Mining activity of Smt N.Jeevendra, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District -Notice-Issued- Reg.

Ref: 1) CFO Order No. 6600/APP/RO-KKD/CFO/2022, Dt.16.03.2022 which was expired on 31.01.2023.
2) Complaint filed by Sri Mulagada Arvindeswar Rao (China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District against operations of Mining activity of Smt N.Jeevendra, Nagampalli (V), Seethanagaram (M), East Godavari District.

WHEREAS you are operating the mine in the name and style of Smt N.Jeevendra, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District for Mining of Road Metal of capacity 20,160 m³/annum over an extent of 0.785 Ha.

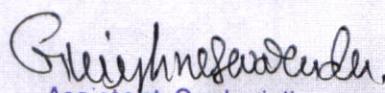
WHEREAS Board issued CFO to your mine vide reference 1st cited, duly stipulating certain conditions which was expired on 31.01.2023.

WHEREAS vide reference 2nd cited, the Board received complaint from by Sri Mulagada Arvindeswar Rao (China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District complaining that Smt N.Jeevendra, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District causing huge dust and sound pollution due to blasting activity.

WHEREAS, the mine shall apply for renewal at least 120 days before the expiry of the consent for operation as required under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Hence you are hereby directed to Showcause as to why action should not be initiated against your mine for operating without valid CFO of the Board as required under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Your Consent renewal application shall submit through online portal i.e, through apindustries.gov.in within 7days along with explanation for operating the mine without valid consents from the date of receipt of this notice, failing which action will be initiated against your mine under Section 33(A) of Water (Prevention and


 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

Narashankar
ENVIRONMENTAL ENGINEER

To
Smt N.Jeevendra,
Sy.No: 241,
Nagampalli (V),
Seethanagaram (M),
East Godavari District

Copy to Assistant Director, Mines & Geology Department, Rajamahendravaram, East Godavari District for taking necessary action.

Annexure - 12



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE**

Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005

N. Asok Kumar,
Environmental Engineer.

Ph: 0884 -2374066
E-mail:rokkd-ee1@appcb.gov.in
Website:appcb.ap.nic.in.

SC No.Comp/APPCB/RO-KKD/2023- 2315

Date: 12-03-2023

Sub: APPCB – RO - Kakinada – Complaint filed by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District against operations of Mininig activity of Smt Kasi Annapurna, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District –Notice-Issued- Reg.

Ref: 1) CFO Order No. 6598/APPCB/ZO-VSP/KKD/CFO/2022, Dt.16.03.2022 which was expired on 31.01.2023.
2) Complaint filed by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District against operations of Mininig activity of Smt Kasi Annapurna, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District.

WHEREAS you are operating the mine in the name and style of Smt Kasi Annapurna, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District for Mining of Road Metal & Building stone of capacity 23,940 m³/annum over an extent of 1.2145 Ha.

WHEREAS Board issued CFO to your mine vide reference 1st cited, duly stipulating certain conditions which was expired on 31.01.2023.

WHEREAS vide reference 2nd cited, the Board received complaint from by Sri Mulagada Arvindeswar Rao(China Babu), Nagampalli (V), Seethanagaram (M), East Godavari District complaining that Smt Kasi Annapurna, Sy.No: 241, Nagampalli (V), Seethanagaram (M), East Godavari District causing huge dust and sound pollution due lo blasting activity.

WHEREAS, the mine shall apply for renewal at least 120 days before the expiry of the consent for operation as required under section 25/26 of the Water (Prevention and Control of Pollution) Act,1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Hence you are hereby directed to Showcause as to why action should not be initiated against your mine for operating without valid CFO of the Board as required under section 25/26 of the Water (Prevention and Control of Pollution) Act,1974 and under section 21/22 of the Air (Prevention and Control of Pollution) Act, 1981.

Your Consent renewal application shall submit through online portal i.e, through apindustries.gov.in within 7days along with explanation for operating the mine without valid consents from the date of receipt of this notice, failing which action

(Signature)

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

will be initiated against your mine under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 in the interest of Public Health and Environment.

Nanuraj S
ENVIRONMENTAL ENGINEER

To'
Smt Kasi Annapurna,
Sy.No: 241,
Nagampalli (V),
Seethanagaram (M),
East Godavari District

Copy to Assistant Director, Mines & Geology Department, Rajamahendravaram, East Godavari District for taking necessary action.



Sri Y S Jagan Mohan Reddy

Hon'ble Chief Minister Of Andhra Pradesh

Annexure - 13



Grievances View

Mines And Geology-->Mining Issues->Illegal Mining Of Gravel, Marble And Granite Etc



YSR#
EAG2023022
8213

Date of
Registration
28-02-2023

Application Type
Regular

Source From
Online User

Priority
HIGH

Red Flag
-

Officer Replies / Endorsement

Action History



From : Assistant Director, Department of Mines and Geology, East Godavari

To :-

Action :
Redressed

This office technical staff inspected the subject area on 02.03.2023. At the time of inspection, the Spandana Petitioner and Supervisor of nearby quarry leaseholder were attended. Statements were recorded.

Date : 02-03-2023 05:00:40 PM

Enquiry Photo

Enquiry Report

Redressal Report/Endorsement

Pre Visit Photo

Redressed Status : Citizen benefited



From : Sme-9

To : Assistant Director, Department of Mines and Geology, East Godavari

Action :
Registered

Update:Grievance forwarded to correct officer, so please check and redress the grievance

Date : 01-03-2023 11:02:28 AM

G. Vishveswaraiah

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

| | | |
|---|------------|---------------------|
| From : SHO, Seethanagaram | To : SHO-9 | Action : Registered |
| This issue belongs to MINES AND MINERAL DEPARTMENT hence Readdressed | | |
| Date : 28-02-2023 05:29:22 PM | | |
| From : Online(Self) To : SHO, Seethanagaram Action : Registered | | |
| విషయము: SHO, Seethanagaram- అర్జీ పై విచారణ జరిపి , తగు చర్యలు తీసుకోండి. | | |
| Date : 28-02-2023 12:21:06 PM | | |

Officer Enquiry

| SNo. | Date | Officer | Remarks | Status |
|------|---------------------------|--|---|---------------------|
| 1 | 06-03-2023 02:52:15 PM | Enquiry Redressal Officer East Godavari | Valid reasons were provided by GRA with Correct Endorsment addressed to Citizen, Enquiry Report also uploaded | Proper Redressal |

Application Details

| | | | | | |
|----------------------|---|-----------|--------------|-------------------------|------------|
| Applicant Name | Mulagada Ramamohan | C/O Name | M.G.Rama Rao | Age/DOB | 19-NOV-97 |
| Gender | MALE | Mobile No | 9912146012 | Date of Registration | 28-02-2023 |
| Permanent Address | H.No : 10-1, Habitation : Rajamundry, Village : NAGAMPALLI-(R), 10490656, Mandal : Seethanagaram, District : East Godavari | | | | |

Grievance Details

| | | | | | |
|---------------------|--|----------|---------------------|----------------------|---|
| Department / HOD | Mines And Geology | Subject | Mining Issues | Sub Subject | Illegal Mining Of Gravel, Marble And Granite Etc |
| Priority | HIGH | Flag | (REDRESSED) | Grievance Address | GS/WS Name : NAGAMPALLI-(R), 10490656, Mandal : Seethanagaram, District : East Godavari |
| SLA period | 3 | SLA Time | - | | |
| HCM endorsement? | No | | | | |
| Remarks | Respected sir, at our village nagampalli beside my cousin farm situated at sy.no.348-1b daily we witnessing heavy blasting of granite quarry and the mining and blasting rocks damaging our property and likely may harm our lives and hence bring to your kind notice to ensure stop the rampage of blasting and protect our farms- Already PCB engineers informed of the pollution and unscientific and unsafe method of blasting and fugitive dust and rocks spilled all over our farms | | | | |
| PDF Attachment | Download PDF | | Image Attachment | | |



ఆంధ్రప్రదేశ్ ప్రభుత్వము రెవెన్యూ శాఖ

Annexure - 14

జూమి యాజమాన్యపు చాక్య పత్రము మరియు పట్టాదారు పాసుపుస్తకము

(అను సూచిక (XIV) సబ్ రూల్ (4) ఆఫ్ రూల్ (20) ప్రకారము)

జిల్లా ఉస్మానాబాద్ మండలం: సితావరం గ్రామం: చాగంపల్లి
విడు: ములగాడ ప్రెసిడెన్సీ కాలనీలు: ఈడ్ / తల్లి పేరు: గంగారం రామారావు కాలనీలు: 808

| వరుస సంఖ్య | సర్వే నెం. / సబ్ డివిజన్ నెం. | విస్తీర్ణం (ఎ-సెం.)లో | వర్గీకరణ (మొట్ట/మాగాణి) | ఏ విధంగా సంక్రమించింది | ఏ ఉత్తయ్యల ప్రకారం |
|------------|-------------------------------|-----------------------|-------------------------|------------------------|--------------------|
| 1 | 368 | 0.8000 | నంజు | అనుభవదారు | |
| 2 | 367 | 0.4100 | నంజు | అనుభవదారు | |
| 3 | 358 | 3.9000 | నంజు | అనుభవదారు | |
| 4 | 238-1B | 2.5400 | పుంజు | అనుభవదారు | |
| 5 | 218-3b | 2.7000 | పుంజు | కోనుగోలు | |

"గమనిక: ఇది పబ్లిక్ డొమైన్ డాక్యుమెంట్ మరియు పట్టాదారు పాసుపుస్తకము. అసలైన రికార్డులను ఈ డాక్యుమెంట్ ద్వారా పరిశీలించడం అనుమతించబడినది. పట్టాదారు సమర్పించిన చాక్య పత్రాల రికార్డులను పరిశీలించండి. ఈ పత్రము యొక్క ప్రాథమిక పట్టాదారు మరియు విలన్లను గురించిన సమాచారం కోసం "www.meebhoomi.ap.gov.in" వెబ్ సైట్ / "Adangal" మొత్తం యాన్ లైన్ ద్వారా పరిశీలించండి/గూగుల్ ఫైల్డ్ సెర్చ్ "BHU-SHODHAK" యాన్ లైన్ ద్వారా ఈ పత్రము "QR Code" ను స్కాన్ చేసి వివరములను పరిశీలించండి/గూగుల్ డ్రైవ్ ద్వారా డౌన్ లోడ్ చేసి మరియు పట్టాదారు పాసుపుస్తకము కివలము వ్యవసాయ భూములకు మాత్రమే ఉపయోగించవలెయును."

Prishneshwarudu
Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram, E.G.Dt.



ఆంధ్రప్రదేశ్ ప్రభుత్వము రెవెన్యూశాఖ

భూమి యాజమాన్యపు హక్కుపత్రము మరియు పట్టాదారు పాసుపుస్తకము
(అనుసూచిక(XIV) సబ్ రూల్ (4) ఆఫ్ రూల్ (20) ప్రకారము)

| | | | |
|--------|---------------|----------|---------------|
| జిల్లా | ఈస్ట్ గోదావరి | డివిజన్: | రాజమహేంద్రవరం |
| మండలం | సీతానగరం | గ్రామం : | నాగంపల్లి |



| | |
|---|----------------|
| 18 పాతాసెంబరు : | 808 |
| అల్టిల డీడ మరియు పట్టాదారు పాస్ బుక్ నెంబరు : | 4810755528K908 |

పట్టాదారుని చివరములు :

| | |
|--------------------------|---------------------------------------|
| 1. పట్టాదారుని పేరు : | ములగాడ త్రివిక్రమరామారావు |
| 2. తండ్రి / తల్లి పేరు : | గంగాధర రామారావు |
| 3. స్త్రీ లేదా పురుషుడు: | పురుషుడు |
| 4. మొదల నెంబర్ : | 9247398466 |
| 5. ఆధార నెం. : | XXXXXXXX8403 |
| 6. చిరునామా: | F NO 105 BARFEK PLAZA HUDA (URBAN) |

QR కోడ్ నె ప్లాస్ చేయండి



తహసీల్దార్ సంతకం



తూర్పుగోదావరి జిల్లా
స్పందన
(పరిష్కార నివేదిక)

ఆర్ . సి . నెం . 1998/స్పందన/2021, Asst. Director of Mines & Geology, Rajamahendravaram వారి కార్యాలయము

తేది : 02-03-2023 మండలము / మునిసిపాలిటీ

ఫిర్యాదు నెం & తేది :

EAG20230228213

28-02-2023

అర్జీదారు పేరు :

శ్రీ ములగాడ అర్వింద్ దేవ్ పర్

అర్జీదారు ఫోన్ నెం. :

9912146012

ఫిర్యాదు వివరములు :

పిటిషన్ దారుకి చెందిన 6.00 ఎకరాల మామిడితోట (సర్వే నెం.248/3B, నాగంపల్లి గ్రామం సీతానగరం మండలం.) సమీపంలో గల క్వారీ లో బ్లాస్టింగ్ జరుపుట వలన పంట నష్టం జరుగుచున్నదని ఫిర్యాదు.

పరిష్కార నివేదిక
(తీసుకున్న చర్య)

ది.02.03.2023 న శ్రీ ములగాడ అర్వింద్ దేవ్ పర్ గారి స్పందన ఫిర్యాదు మేరకు ఈ కార్యాలయ సాంకేతిక సిబ్బంది ఫిర్యాదు పై విచారణ చేయుట జరిగినది. తనిఖీ సమయమున ఫిర్యాదుదారు చోజరు అయినారు. ఫిర్యాదు దారు తెలిపిన స్థలాన్ని పరిశీలించగా తోట సమీపంలో రెండు రోడ్ మెటల్ క్వారీలీజులు శ్రీమతి ఎన్.జీవేంద్ర మరియు శ్రీమతి ఎన్.అన్నపూర్ణ అను వారికి అనుమతులు ఇచ్చియున్నారు. తనిఖీ సమయంలో క్వారీలకు చెందిన సూపర్ వైజర్ శ్రీ పులగం వీరబాబు చోజరు అయినారు. ఈ కార్యాలయ అధికారులు సూపర్ వైజర్ శ్రీ పులగం వీరబాబు వారిని దుమ్ము కాలుష్యం ఏర్పడకుండా నీటి తో తడవవలసిందిగా మరియు బ్లాస్టింగ్ నిర్వహణలో జాగ్రత్తలు పాటించి చుట్టు ప్రక్కల రైతులకు ఇబ్బంది కలుగకుండా తగు చర్యలు తీసుకోవలసిందిగా సూచించినారు. ఇందునిమిత్తం క్వారీ సూపర్ వైజర్ అంగీకారం తెచ్చుతూ కాలుష్య నివారణ చర్యలు చేపట్టగలమని, బ్లాస్టింగ్ నిబంధనలు పాటించగలమని తెలిపినారు. క్వారీ సూపర్ వైజర్ శ్రీ పులగం వీరబాబు మరియు ఫిర్యాదు దారు స్టిట్మెంట్ జతపరచడమైనది..

- 1) పరిష్కరించడమైనది
- 2) పరిష్కరింప వీలుకాదు
- 3) సంబంధిత అధికారులకు నివేదించడమైనది
(ఎవరికి సంపినది)
- 4) కోర్టు పరిధిలోనున్న అంశం

ఫిర్యాదు స్థితి :

పరిష్కరించడమైనది

అర్జీదారు సంతకము

(Signature)
Superintendent
Asst. Director of Mines & Geology
Rajamahendravaram, Govt. of A.P.
తేది: 02/03/2023

(Signature)
Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

శ్రీ మలనాడ ఆరణ్యశాఖ కోం రామారావు నాగండ్ల స్రీమ
వినోద్ కుమార్ కుమార్ వారు ప్రస్తుతం ఇచ్చిన ప్లాన్ పరిమితు

సమయ సరియైన కుటు

ననుబ ఇరుగు చుట్టూ

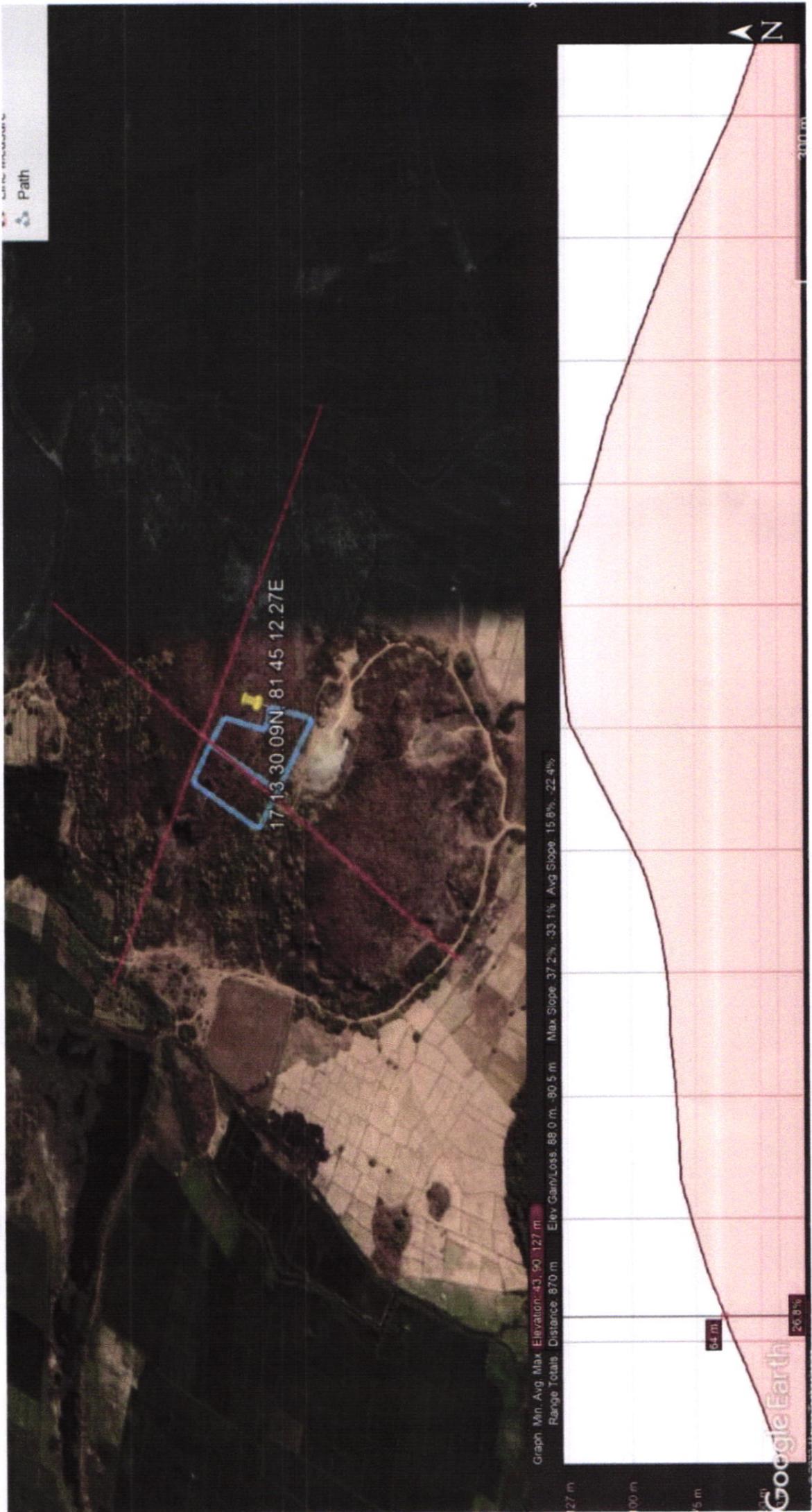
రాజవంశోద్ధారణ ౨౦౧౩

దీ. ౨/౩/౨౦౨౩- తొలి తుర్పుణావారం ఇచ్చి, నోలనగరం
మండలం నాగండ్ల స్రీమం. సర్కిల్ నెం ౨౪౪/౩౬. అది గల వరిమిది
అనుకు సమీపం అని గల క్వారీ అని ప్లాన్ పరిమితు వలన పంపు
నట్టం ఇరుగు చుట్టూ వేను పుండన ప్రేక్షాను సర్కిల్ EAG ౨౦౨౩
౦౨౨౪౩ ద్వారా దాఖలు చేసిన ప్రేక్షాను ప్రేక్షాను వివరణ అందించడం మా
కార్యాలయం సాంకేతిక సిబ్బంది పరిశీలనలు తప్పిగా సరియైన
సర్కిల్ ౨౪౪/౩౬ సమయం ౬. ఏకంగా మూడి అనుకు మాత్రం
నాటి మూడియైన శ్రీ మలనాడ ఆరణ్యశాఖ దారు ప్లాన్ కలక్షన్
చేయి సమయం ఇవ్వడం గల మూడి అనుకు మూడి పరిమితు
అని గల క్వారీ నుండి పేక్షాను రద్దు మూడి క్వారీ నుండి పంపు
పొందమను నట్టం పంపుచున్నట్లు చేయి చొప్పించు స్థలం
సమయం క్వారీ నుండి పేక్షాను రద్దు మూడి అనుకు పరిమితుల
గల క్వారీ ప్రస్తుతం N జీవోఆర్ మూడి శ్రీ N క్వారీ
లవేరికు మంజూరు కాబడునవని సందర్భం వల్ల అనుమతులు
అని క్వారీ అనుమతి చేయబడునని తెలిపేయవలసి అనుకు
సమయం క్వారీ నుండి పేక్షాను రద్దు మూడి అనుకు పరిమితుల
వలన పంపు క్వారీ వివరణలు అనుకు అనుకు అనుకు
వీలు పుండవలసిన మూడి అనుకు పంపు సమయం
తప్పిన దాఖలు అనుకు పంపు అనుకు రద్దు అనుకు

Prinshafarudra.
Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

తిరుమల జాగ్రత్తలు ఆ సమీపవనన సుగంధాల అలనాళు
 కార్తవ్యం పంపం నష్టం అలనాళు కంపా కులం పురియలు వూరింపడం
 లకు నష్టం కలుగకుంపడం ప్రాణాదులను నష్టం అదుపరి కారణాలను
 విలయవంతుల నష్టం కలుగకుంపడం ప్రాణాలు అనుపనవలసినదిని కారణవల్ల
 అది నాపవర్తితవ అన్ని ప్రాణములు,
 ములగాడలరాలం ప్రాణములు

"Google Earth Pro" "Elevation Profile" Image



Prishrefwade...
 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

Annexure - 17_CFO_a



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

**RED CATEGORY
CONSENT ORDER**

Consent Order No: 6599/APPCB/ZO-VSP/KKD/CFO/2022

Date: 16.03.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**1.0 Ha. Road Metal of Sri M.Ramakrishna,
Sy.No.241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|------------|--------------------|---------------------|-------------------|
| 1 | Domestic | 0.5 Kilo Liters/Day | Septic tank |

ii) Emissions from chimneys:

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow (m ³ /hr) |
|-------------|------------------------|---|
| - | -- | --- |

This consent order is valid for the following products along with quantities indicated only:

| S. No. | Products | Quantity |
|--------|--|-----------------------------------|
| 1. | Mining of Road Metal over an extent of 1.0 Ha., | 26,400 m³/annum |

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order consent Authorization shall be valid for a period ending with the **31.01.2023.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
Sri M.Ramakrishna,
Sy.No: 241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.

- Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall start mining activity only after complying with CFE conditions as per commitment given in the undertaking letter dated 19.02.2022.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall carryout mining activity within the respective boundaries only, as mentioned in EC Order dated 26.01.2022 and in CFE order dated 15.02.2022.
4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
6. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety shall also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.

WATER:

7. The source of water being bore well. The following is the permitted water consumption:

| S. No. | Purpose | Quantity |
|--------|------------------|----------------------------|
| 1 | Dust suppression | 2.0 Kilo Liters/Day |
| 2 | Green belt | 2.0 Kilo Liters/Day |
| 3 | Domestic | 1.0 Kilo Liters/Day |
| | Total | 5.0 Kilo Liters/Day |

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

8. The industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during regular operation.
9. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

GENERAL CONDITIONS:

10. The mining unit shall construct and maintain the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided and maintained at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
11. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
12. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.
13. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
14. Greenbelt shall be developed at possible areas around the boundary.
15. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
16. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
17. The Mining unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
18. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
19. The Mining unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, Vijayawada in the Environmental Clearance order dated: **26.01.2022.**
20. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
21. All the waste material should be accommodated within the Mining Lease Area.
22. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
23. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
24. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

Rajeshwari

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

25. Suitable tree species should be planted on either side of the haul roads.
26. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
27. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
28. Greenbelt shall be developed at possible areas around the boundary.
29. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
30. Fugitive emissions from all the sources shall be controlled regularly.
31. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
32. Mining shall be carried out as per approved Mining plan.
33. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
Sri M.Ramakrishna,
Sy.No: 241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

**RED CATEGORY
CONSENT ORDER**

Consent Order No: 6601/APPCB/ZO-VSP/KKD/CFO/2022

Date: 16.03.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**1.00 Ha Road Metal mine of Sri M. Sri Hari Reddy,
Sy.No. 241 of Nagampalli Village,
Seethanagaram Mandal,
East Godavari District.**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|------------|--------------------|---------------------|-------------------|
| 1 | Domestic | 0.5 Kilo Liters/Day | Septic tank |

ii) Emissions from chimneys:

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow (m ³ /hr) |
|-------------|------------------------|---|
| - | -- | ---- |

This consent order is valid for the following products along with quantities indicated only:

| S. No. | Products | Quantity |
|--------|--|---------------------------------------|
| 1. | Mining of Road Metal over an extent of 1.0 Ha., | 10,137.742 m³/annum |

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order consent Authorization shall be valid for a period ending with the **31.01.2023.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
Sri M.Sri Hari Reddy,
Sy.No. 241 of Nagampalli Village,
Seethanagaram Mandal,
East Godavari District.

- Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

(Signature)

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall start mining activity only after complying with CFE conditions as per commitment given in the undertaking letter dated 23.02.2022.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The mining unit shall carryout mining activity within the respective boundaries only, as mentioned in EC Order dated 06.01.2022 and in CFE order dated 15.02.2022.
4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting method shall be adopted to control dust emissions as per DMG approved mining plan.
6. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety shall also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.

WATER:

7. The source of water being bore well. The following is the permitted water consumption:

| S. No. | Purpose | Quantity |
|--------|------------------|----------------------------|
| 1 | Dust suppression | 4.0 Kilo Liters/Day |
| 2 | Green belt | 0.6 Kilo Liters/Day |
| 3 | Domestic | 1.4 Kilo Liters/Day |
| | Total | 6.0 Kilo Liters/Day |

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

8. The industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt. 16.11.2009 at the boundary of the premises during regular operation.
9. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

GENERAL CONDITIONS:

10. The mining unit shall construct and maintain the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided and maintained at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
11. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
12. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.
13. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
14. Greenbelt shall be developed at possible areas around the boundary.
15. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
16. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
17. The Mining unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
18. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
19. The Mining unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, Vijayawada in the Environmental Clearance order dated: **06.01.2022**.
20. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
21. All the waste material should be accommodated within the Mining Lease Area.
22. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
23. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
24. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.

B. Srinivasulu Reddy

Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

25. Suitable tree species should be planted on either side of the haul roads.
26. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
27. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
28. Greenbelt shall be developed at possible areas around the boundary.
29. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
30. Fugitive emissions from all the sources shall be controlled regularly.
31. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
32. Mining shall be carried out as per approved Mining plan.
33. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To
Sri M.Sri Hari Reddy,
Sy.No. 241 of Nagampalli Village,
Seethanagaram Mandal,
East Godavari District.**



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

**RED CATEGORY
CONSENT ORDER**

Consent Order No: 7012/APPCB/ZO-VSP/KKD/CFO/2022

Date: 30.09.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**1.0 Ha., Road Metal Mine of M/s Gowri Shankar Metals,
Sy. No:241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.**

(Hereinafter referred to as '*the Applicant*') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|------------|--------------------|---------------------|-------------------|
| 1 | Domestic | 0.3 Kilo Liters/Day | Septic tank. |

ii) Emissions from chimneys:

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow (m ³ /hr) |
|-------------|------------------------|---|
| --- | --- | --- |

This consent order is valid for mining of the following minerals with quantities and extent indicated below:

| S. No. | Name of the mineral and extent | Quantity |
|--------|----------------------------------|------------------------------|
| 1. | Mining of Road Metal in 1.0 Ha., | 25,559 m ³ /annum |

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order consent Authorization shall be valid for a period ending with the **31.03.2023.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s Gowri Shankar Metals,
Sy. No:241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.

- Copy to the EE, RO, Kakinada for information and necessary action and to ensure compliance.

Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall start mining activity only after complying with EC & CFE conditions as per commitment given in the undertaking letter dated 10.09.2022.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The proponent shall carryout mining activity in the respective boundaries only mentioned in EC Order dated 09.07.2022 and in CFE order dated 25.08.2022.
4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting methods shall be adopted to control dust emissions as per approved mining plan.
6. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
7. The mine shall comply with orders/directions of Hon'ble NGT issued from time to time and the Circulars / Notifications issued by MoEF & CC / CPCB / APPCB.

WATER:

8. The source of water being bore well. The following is the permitted water consumption:

| S. No. | Purpose | Quantity |
|--------|------------------|----------------------------|
| 1. | Dust suppression | 3.0 Kilo Liters/Day |
| 2. | Green belt | 1.4 Kilo Liters/Day |
| 3. | Domestic | 0.6 Kilo Liters/Day |
| | Total | 5.0 Kilo Liters/Day |

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

9. The proponent shall establish one AAQ monitoring station at the periphery of the mine are in the wind pone direction and submit the analysis reports to Regional Office, APPCB, Visakhapatnam regularly.
10. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt.16.11.2009 at the boundary of the premises during regular operation.
11. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

GENERAL CONDITIONS:

12. The mining unit shall maintain the following measures to control erosion of dumps:
 - Retention/toe walls shall be provided and maintained at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
13. The mining unit shall maintain garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc.,
14. The mining unit shall maintain retention wall around the dump and also maintain garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
15. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
16. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
17. The Mining Unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
18. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
19. The Mining Unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, in the Environmental Clearance order dated: **09.07.2022**.
20. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
21. All the waste material should be accommodated within the Mining Lease Area.
22. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.

23. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
24. The mining unit shall collect solid waste i.e., overburden (*top soil and rock waste*) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the dump yard earmarked within the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under any circumstances.
25. Suitable tree species should be planted on either side of the haul roads.
26. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
27. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
28. Greenbelt shall be developed at possible areas around the boundary.
29. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
30. Fugitive emissions from all the sources shall be controlled regularly.
31. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
32. Mining shall be carried out as per approved Mining plan.
33. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s Gowri Shankar Metals,
Sy. No:241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

**RED CATEGORY
CONSENT ORDER**

Consent Order No: 7013/APPCB/ZO-VSP/KKD/CFO/2022

Date: 30.09.2022

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**1.0 Ha., Road Metal Mine of M/s Gowri Shankar Metals,
Sy. No:241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.**

(Hereinafter referred to as '*the Applicant*') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|------------|--------------------|---------------------|-------------------|
| 1 | Domestic | 0.3 Kilo Liters/Day | Septic tank. |

ii) Emissions from chimneys:

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow (m ³ /hr) |
|-------------|------------------------|---|
| ---- | ---- | ---- |

This consent order is valid for mining of the following minerals with quantities and extent indicated below:

| S. No. | Name of the mineral and extent | Quantity |
|--------|----------------------------------|------------------------------|
| 1. | Mining of Road Metal in 1.0 Ha., | 26,600 m ³ /annum |

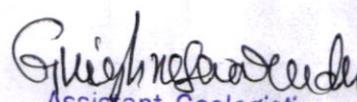
This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This order consent Authorization shall be valid for a period ending with the **31.03.2023.**

JOINT CHIEF ENVIRONMENTAL ENGINEER

**To
M/s Gowri Shankar Metals,
Sy. No:241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.**

- Copy to the EE, RO, Kakinada for information and necessary action and to ensure compliance.


 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall start mining activity only after complying with EC & CFE conditions as per commitment given in the undertaking letter dated 10.09.2022.
2. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
3. The proponent shall carryout mining activity in the respective boundaries only mentioned in EC Order dated 08.07.2022 and in CFE order dated 26.08.2022.
4. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
5. Suitable blasting methods shall be adopted to control dust emissions as per approved mining plan.
6. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
7. The mine shall comply with orders/directions of Hon'ble NGT issued from time to time and the Circulars / Notifications issued by MoEF & CC / CPCB / APPCB.

WATER:

8. The source of water being bore well. The following is the permitted water consumption:

| S. No. | Purpose | Quantity |
|--------|------------------|----------------------------|
| 1. | Dust suppression | 3.0 Kilo Liters/Day |
| 2. | Green belt | 1.4 Kilo Liters/Day |
| 3. | Domestic | 0.6 Kilo Liters/Day |
| | Total | 5.0 Kilo Liters/Day |

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

9. The proponent shall establish one AAQ monitoring station at the periphery of the mine are in the wind pone direction and submit the analysis reports to Regional Office, APPCB, Visakhapatnam regularly.
10. The proponent shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt.16.11.2009 at the boundary of the premises during regular operation.
11. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

GENERAL CONDITIONS:

12. The mining unit shall maintain the following measures to control erosion of dumps:
- Retention/toe walls shall be provided and maintained at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
13. The mining unit shall maintain garland drain and siltation ponds of appropriate size for the working pit to arrest the flow of silt and sediments. The water so collected shall be utilized for watering the mine area, roads, green belt development, etc.,
14. The mining unit shall maintain retention wall around the dump and also maintain garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
15. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
16. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (Gram Panchayat/Gram secretariat) in ensuring safety to human and animal life.
17. The Mining Unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
- a. Daily production details.
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
18. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
19. The Mining Unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, in the Environmental Clearance order dated: **08.07.2022**.
20. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
21. All the waste material should be accommodated within the Mining Lease Area.
22. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.

23. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
24. The mining unit shall collect solid waste i.e., overburden (*top soil and rock waste*) properly. The topsoil shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The rock waste shall be dumped in the dump yard earmarked within the quarry lease area and the industry shall not dump the overburden soil outside the quarry lease area, under any circumstances.
25. Suitable tree species should be planted on either side of the haul roads.
26. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
27. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
28. Greenbelt shall be developed at possible areas around the boundary.
29. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
30. Fugitive emissions from all the sources shall be controlled regularly.
31. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
32. Mining shall be carried out as per approved Mining plan.
33. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s Gowri Shankar Metals,
Sy. No:241,
Nagampalli Village, Seethanagaram Mandal,
East Godavari District.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM**

D.No.39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

RED CATEGORY

CONSENT ORDER

Consent Order No: 7016/APPCB/ZO-VSP/KKD/CTO/2022

Date: 05.01.2023

CONSENT is hereby granted for Operation under section 25/26 of the Water (*Prevention & Control of Pollution*) Act, 1974 and under section 21 of Air (*Prevention & Control of Pollution*) Act 1981 and amendments thereof and the rules and orders made there under (*hereinafter referred to as 'the Acts', 'the Rules'*) to:

**2.0 Ha., Road Metal, Building Stone & Gravel Mine of M/s Sri Hari Metal Works,
Sy. No:241,
Nagampalli Village,
Seethanagaram Mandal,
East Godavari District.**

(*Hereinafter referred to as 'the Applicant'*) authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|------------|--------------------|---------------------|-------------------|
| 1 | Domestic | 1.0 Kilo Liters/Day | Septic tank |

ii) Emissions from chimneys:

| Chimney No. | Description of Chimney | Quantity of Emissions at peak flow (m ³ /hr) |
|-------------|------------------------|---|
| - | -- | ---- |

This consent order is valid for mining of the following minerals with quantities and extent indicated below:

| S. No. | Name of the Mineral and extent | Capacity |
|--------|--|------------------------------|
| 1. | Mining of Road Metal, Building Stone & Gravel over an extent of 2.0 Ha., | 51,486 m ³ /annum |

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A & B enclosed to this order.

This Consent order shall be valid for a period ending with the **30.11.2023**.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s Sri Hari Metal Works,
Sy. No:241,
Nagampalli Village,
Seethanagaram Mandal,
East Godavari District.

- Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action to ensure compliance.

Guinendra Reddy

Assistant Geologist,
O/o District Mines and Geology Officer, Page 1 of 4
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

SCHEDULE - A

1. Any up-set condition in any activity of the Mining unit, which may result in, increased violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The Mining unit should carryout analysis of air emissions for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The Mining Unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The Mining Unit shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & amendments thereof.
7. The Mining Unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The Mining Unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21/22 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B**SPECIAL CONDITIONS:**

1. The mining unit shall submit the mine lease execution order within a month.
2. The mining unit shall start mining activity only after complying with EC & CTE conditions as per commitment given in the undertaking letter dated 14.12.2022.
3. The mining unit shall submit the compliance status along with photographic evidences within 2 months.
4. The proponent shall carryout mining activity in the respective boundaries only mentioned in EC Order dated 28.05.2022 and in CTE order dated 14.09.2022.
5. The mining unit shall adopt suitable mining methods as per approved mining plan & DMG approval.
6. Suitable blasting methods shall be adopted to control dust emissions as per approved mining plan.
7. The regulations for danger zone (500m) prescribed by Directorate General of Mines Safety also have to be complied compulsorily and necessary measures should be taken to minimize the impact on Environment.
8. The mine shall comply with orders/directions of Hon'ble NGT issued from time to time and the Circulars / Notifications issued by MoEF & CC / CPCB / APPCB.

WATER:

9. The source of water being bore well. The following is the permitted water consumption:

| S. No. | Purpose | Quantity |
|--------|------------------|---------------------|
| 1. | Dust Suppression | 2.0 Kilo Liters/Day |

-87-

| | | |
|----|--------------|----------------------------|
| 2. | Green belt | 2.0 Kilo Liters/Day |
| 3. | Domestic | 2.0 Kilo Liters/Day |
| | Total | 6.0 Kilo Liters/Day |

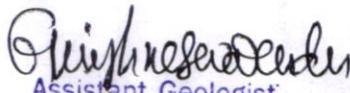
Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

AIR:

10. The industry shall ensure compliance of the National Ambient Air quality standards notified by MoE&F, GoI vide notification GSR 826(E), dt.16.11.2009 at the boundary of the premises during regular operation.
11. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

GENERAL CONDITIONS:

12. The mining unit shall construct and maintain the following measures to control erosion of dumps:
 - Retention/toe walls at the foot of the dumps.
 - Worked out slopes stabilized by planting appropriate shrub / grass species on the slopes.
13. The mining unit shall construct retention wall around the dump and also construct garland drain to arrest mined particles being carried away as run off during rainy season around the dump yard.
14. Garland drain and siltation ponds of adequate size should be constructed for working pit to arrest flow of silt and sediment.
15. The Mining unit shall provide water sprinklers for wetting the roads and at dust generating sources to control fugitive dust emissions.
16. The mining unit shall ensure compliance of guidelines issued in G.O. Rt.No.239, dt.16.04.2020 and Memo No. covid-19/2020/HMFW, dt.18.04.2020 issued by Medical, health and Family welfare department, Government of AP and the Ministry of Home Affairs order No. 40-3/2020/DM-DA, dt.15.04.2020 scrupulously.
17. The mining unit shall scrupulously follow any conditions stipulated by Revenue department/Panchayat Raj/Municipal administration/Local self government bodies (*Gram Panchayat/Gram secretariat*) in ensuring safety to human and animal life.
18. The mining unit shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Road shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.
19. The mining unit shall implement the following measures to reduce the noise pollution.
 - The proper and regular maintenance of the vehicles and other equipment.
 - Limiting time exposure of workers to the excessive noise. Worker employed shall be provided with protection equipment and ear muffs.
 - Speed of the trucks entering or leaving the mine is to be limited to the moderate speed of 25KMPH to prevent undue noise from empty trucks.
20. The Mining unit shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details
 - b. Log Books for pollution control systems.
 - c. Solid waste generated and disposed.
 - d. Inspection book.
21. The Mining unit shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.


 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

22. The mining unit shall scrupulously comply with conditions stipulated by the SEIAA, MoEF&CC, in the Environmental Clearance order dated: **28.05.2022**.
23. The Mining unit shall not cause ground water pollution in and around the Mining unit premises.
24. All the waste material should be accommodated within the Mining Lease Area.
25. All mining products and rejects, irrespective of size and quality, should be hauled within the mine lease area.
26. Dumping of overburden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained. The overburden shall not be disposed outside the mine lease area under any circumstances.
27. Suitable tree species should be planted on either side of the haul roads.
28. Drills should be water-jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
29. Greenbelt shall be developed at possible areas around the boundary.
30. The mine rejects shall be disposed scientifically in the earmarked area as per the mining plan.
31. Fugitive emissions from all the sources shall be controlled regularly.
32. The Mining unit shall establish one Ambient Air Quality monitoring station and monitor the critical parameters maintained in Schedule - 'B' as per CPCB guidelines and shall submit monthly reports to Regional Office and Zonal Office regularly.
33. Mining shall be carried out as per approved Mining plan.
34. The Mining unit shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s Sri Hari Metal Works,
Sy. No:241,
Nagampalli Village,
Seethanagaram Mandal,
East Godavari District.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The MineOwner
 SRI M RAMAKRISHNA-LESSEE
 D.No.-1-40, Kotikesavaram, Seethanagaram Mandal, East Godavari
 District, Andhra Pradesh -533234

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
 under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
 in respect of project submitted to the SEIAA vide proposal number
 SIA/AP/MIN/227193/2021 dated 20 Nov 2021. The particulars of the environmental
 clearance granted to the project are as below.

| | |
|---|---------------------------|
| 1. EC Identification No. | EC22B001AP183336 |
| 2. File No. | AP EG MIN 8 2021 3453 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Sri M Rama Krishna-Lessee |
| 7. Name of Company/Organization | SRI M RAMAKRISHNA-LESSEE |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

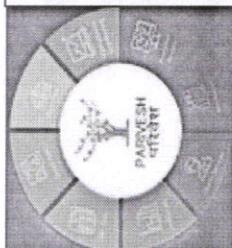
The project details along with terms and conditions are appended herewith from page
 no 2 onwards.

Date: 26/01/2022

(e-signed)
DR. P.V.CHALAPATHI RAO
 Member Secretary
 SEIAA - (Andhra Pradesh)

*Note: A valid environmental clearance shall be one that has EC identification
 number & E-Sign generated from PARIVESH. Please quote identification
 number in all future correspondence.*

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Guignefar...
 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

| | |
|--|--|
|  | State Level Environment Impact Assessment Authority (SEIAA) |
| | Andhra Pradesh |
| | Ministry of Environment, Forests & Climate Change |
| | Government of India |
| D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010. | |

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/EG/MIN/8/2021/3453/172.79/169.68

Sub: SEIAA, A.P. – 1.0 Ha. Road Metal of Sri M Ramakrishna at Sy.No: 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 20.11.2021 (SIA/AP/MIN/227193/2021), seeking Environmental Clearance for the proposed mine of **1.0 Ha Road Metal at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** in favour of **Sri M Ramakrishna**. It was reported that the nearest human habitation viz., Nagampalli (V) exists at a distance of about 0.43 Km from the mine lease area. It was noted that the capital investment of the project is Rs.45.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal– 26,400 m³/Annum in 1.0 Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

| Sl.No | Latitude | Longitude |
|-------|------------------|------------------|
| 1. | 17°13'24.07960"N | 81°44'59.44879"E |
| 2. | 17°13'26.55598"N | 81°45'00.28632"E |
| 3. | 17°13'24.23501"N | 81°45'03.76251"E |
| 4. | 17°13'21.75940"N | 81°45'02.92501"E |

- ii. It is an open cast semi-mechanized mine. Life of Mine is 6.0 Years. The total mine lease area is **1.0 Ha.**

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **14.12.2021 to 16.12.2021**. The project proposal is for mining Road Metal in an area of **1.00 Ha** with a proposed production quantity of **Road Metal– 26400**

m3/Annum with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The project proponent and their consultant, M/s. Sai Manasa Consultant attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Rajahmundry, vide Letter dated: 16.08.2021, there are six existing quarry areas within the radius of 500 mtrs area. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended **for issue of Environmental Clearance for Road Metal- 26400 m3/Annum. The life of mine is 06 years.** The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **05.01.2022 & 06.01.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

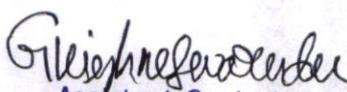
Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act, 1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- iv. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- v. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan

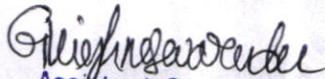

 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram, E.G.D.

- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent.
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution (Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 5.0 KLD. Out of that 2.0 KLD is used for Water sprinkling on haul Roads; 2.0 KLD is used for Development of Greenbelt & 1.0 KLD is used for Domestic purposes.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.


 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 6.0 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

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- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.


 Assistant Geologist,
 O/o District Mines and Geology Office,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.5.59 Lakhs and Recurring cost Rs.5.77 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.

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- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.'
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

Srinivas Reddy
 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram, E.G.Dt.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

| | | |
|--------------------------|--------------------|--------------------|
| | | |
| MEMBER SECRETARY, | MEMBER, | CHAIRMAN, |
| SEIAA, A.P. | SEIAA, A.P. | SEIAA, A.P. |

To

Sri M. Rama Krishna, Lessee,
D.No. 1-40, Kotikesavaram,
Seethanagaram (M),
East Godavari District-533234,
Andhra Pradesh,
Ph.No. 9440730376

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
 (Issued by the State Environment Impact Assessment
 Authority(SEIAA), Andhra Pradesh)

To,

The proprinter
 M SRI HARI REDDY
 eg -533286

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/187059/2020 dated 08-Dec-2020. The particulars of the environmental clearance granted to the project are as below.

| | |
|--|-------------------------|
| 1. EC Identification No. | EC22B001AP113152 |
| 2. File No. | AP EG MIN 12 2020 2659 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Sri M. Sri Hari Reddy |
| 7. Name of Company/Organization | M SRI HARI REDDY |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 06/01/2022

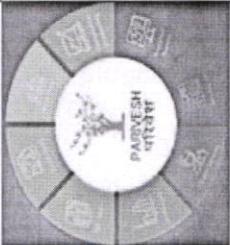
(e-signed)
 DR. P.V.CHALAPATHI RAO
 Member Secretary
 SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*



G. Srinivasulu
 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

| | |
|--|--|
|  | State Level Environment Impact Assessment Authority (SEIAA) |
| | Andhra Pradesh |
| | Ministry of Environment, Forests & Climate Change |
| | Government of India |
| D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010. | |

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/EG/ MIN/12/2659/2020/169.58/166.44

Sub: SEIAA, A.P. – 1.00 Ha Road Metal of Sri M Sri Hari Reddy, Sy.No. 241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 08.12.2020 (SIA/AP/MIN/187059/2021), seeking Environmental Clearance for the proposed mine of **1.00 Ha Road Metal mine at Sy.No. 241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** in favour of **Sri M Sri Hari Reddy**. It was reported that the nearest human habitation viz., Nagampalli (V) exists at a distance of about 0.68 Km from the mine lease area. It was noted that the capital investment of the project is Rs.20.0 Lakhs and capacity of the project is as follows:

Mining of Road metal: 10,137.742 Cum/Annum in 1.00 Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

| Sl.No | Latitude | Longitude |
|-------|---------------|----------------|
| 1. | 17°13'27.36"N | 81° 45'04.82"E |
| 2. | 17°13'25.85"N | 81° 45'10.19"E |
| 3. | 17°13'27.73"N | 81° 45'10.78"E |
| 4. | 17°13'29.25"N | 81° 45'05.40"E |

- ii. It is an open cast semi-mechanized mine. The total mine lease area is **1.00 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **16.11.2021 to 18.11.2021**. The project proposal is for mining Road Metal mine in an area of 1.00 Ha with a proposed production quantity of **Road Metal – 10,137.742 m³/Annum** with a condition that the total production during a scheme should be

-101-

limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The project proponent Sri M.Sri Hari Reddy, Proprietor and their RQP, Dr. P. VijayaKumar have attended the meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Rajamahendravaram vide Letter dated 07.11.2020 there are six leases within 500 meters. The mine leases were granted before 9th Sept, 2013. The total extent of cluster of mine is less than 5.0 Ha. The project falls under B2 category as per the MoEFCC Notification No. S.O.2269(E), dated 1st July, 2016. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, **recommended for issue of Environmental Clearance**. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Nagampalli Village as a part of Corporate Social Responsibility (CSR) activity. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **02.12.2021** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby **accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act, 1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Nagampalli Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- v. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- vi. The proponent is advised to ensure safety to animal and public life.


 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

Part B. Specific Conditions:**1. Air Pollution:-**

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.

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- Proper and regular maintenance of vehicles and other equipment.
 - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 6.0 KLD. Out of that 4.0 KLD is used for Water sprinkling on haul Roads, 0.6 KLD is used for Green Belt, 1.4 KLD used for Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Chennai, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.


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- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden :** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 20 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**

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- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources

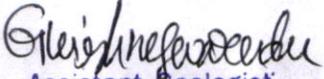

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shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.

- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs. 10.3 Lakhs and Recurring cost Rs. 4.8 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MOEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.

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- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st march in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.'
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.


Assistant Geologist,
O/o District Mines and Geology Officer,
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xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

| | | |
|--|--------------------------------|----------------------------------|
| MEMBER SECRETARY, SEIAA, A.P. | MEMBER, SEIAA, A.P. | CHAIRMAN, SEIAA, A.P. |
|--|--------------------------------|----------------------------------|

To

Sri M Sri Hari Reddy,
S/o Brahma Reddy,
D.NO:22-2-5/1
Veerabhadrapuram,
Rajahmundry,
East Godavari District District.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: **Kakinada**, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, **East Godavari** District, Andhra Pradesh for kind information.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The Proprietor
 VEERAVENKATA MARINI
 M/s. Gowri Shankar Metals
 Prop: Sri M.V.V.S.N. Murthy
 D. No. 5-120, Main Road,
 Dosakayalapally, korukonda, Dosakayalapalli,
 East Godavari District, Andhra Pradesh -533292

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/268457/2022 dated 19 Apr 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001AP116567 |
| 2. File No. | AP MIN EG 04 2022 4195 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Road Metal Quarry of M/s Gowri Shankar Metals |
| 7. Name of Company/Organization | VEERAVENKATA MARINI |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 08/07/2022

(e-signed)
 DR. P.V.CHALAPATHI RAO
 Member Secretary
 SEIAA - (Andhra Pradesh)

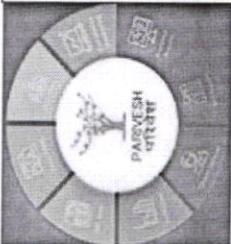
Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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Assistant Geologist,
 O/o District Mines and Geology Officer
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

PARIVESH

*(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)*



| | |
|---|--|
|  | State Level Environment Impact Assessment Authority (SEIAA) |
| | Andhra Pradesh |
| | Ministry of Environment, Forests & Climate Change |
| | Government of India |
| D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010. | |

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/EG/MIN/04/2022/4195/190.08/187.6

Sub: SEIAA, A.P. – 1.0 Ha, Road Metal of M/s Gowri Shankar Metals at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Issued - Reg.

- I. This has reference to your application submitted through online on 19.04.2022 (SIA/AP/MIN/268457/2022), seeking Environmental Clearance for the proposed mine of **1.0 Ha, Road Metal at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** in favour of **M/s Gowri Shankar Metals**. It was reported that the nearest human habitation viz., Nagampalli(V) exists at a distance of about 1.04 km from the mine lease area. It was noted that the capital investment of the project is Rs.30.0 Lakhs and capacity of the project is as follows:

Mining of Raod Metal – 26600 m3/Annum in 1.0 Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

| Sl.No | Latitude | Longitude |
|-------|------------------|------------------|
| 1 | 17°13'43.15650"N | 81°45'22.53347"E |
| 2 | 17°13'43.22978"N | 81°45'22.20360"E |
| 3 | 17°13'40.07111"N | 81°45'21.01782"E |
| 4 | 17°13'40.18430"N | 81°45'16.95631"E |
| 5 | 17°13'38.59269"N | 81°45'16.35883"E |
| 6 | 17°13'36.75742"N | 81°45'18.45178"E |
| 7 | 17°13'39.02474"N | 81°45'21.37742"E |

- ii. It is an open cast semi-mechanized mine. Life of mine is 10 Years. The total mine lease area is **1.0 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **22.06.2022**. The proposed project is for mining of **Road metal** in an area of **1.0 Ha**.with a proposed production quantity of **Road metal - 26600 m3/annum** with a condition that the total production during a scheme should be limited to

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the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant have attended the meeting and presented the case. The Committee noted that as per cluster letter issued by Asst. Director of Mines & Geology, Rajamahendravaram, vide Lr. dated: 16.04.2022. There are Five existing quarry leases within the radius of 500 mts area. The total cluster area is 4.619 Ha which is <5.0 Ha. Hence, it falls under B2 category. **Mine life 10 years.** The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Nagampalli** Village as a part of Corporate Social Responsibility (CSR) activity. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to issue Environmental Clearance for the production quantity of **Road metal - 26600 m3/annum** with the following additional conditions.

1. The proponent shall comply with the proposals furnished in Environmental management plan.
2. The proponent shall leave 0.16 Ha as non-mining zone on North- East side boundary of the mine.
3. The working shall be limited to benches.

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **05.07.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCBand also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Nagampalli Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. The proponent shall comply with the proposals furnished in Environmental management plan.
- v. The proponent shall leave 0.16 Ha as non-mining zone on North- East side boundary of the mine.
- vi. The working shall be limited to benches,


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- vii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- viii. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- ix. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

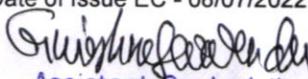
- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form 1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.

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- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
- o Proper and regular maintenance of vehicles and other equipment.
 - o The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - o The workers employed shall be provided with protection equipment and earmuffs etc.
 - o Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 5.0KLD. Out of that 3.0 KLD is used for Dust suppression; 1.4 KLD is used for development of Green Belt; 0.6 KLD used for Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the


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mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.

- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

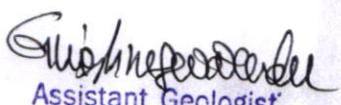
3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

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- i. **This order is valid a period of 10 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.

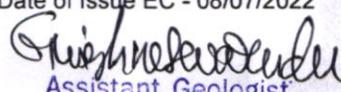

 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.7.2 Lakhs and Recurring cost Rs. 2.6 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No

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120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.

- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.'
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.


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 O/o District Mines and Geology Officer,
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xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

| | | |
|--|--------------------------------|----------------------------------|
| MEMBER SECRETARY, SEIAA, A.P. | MEMBER, SEIAA, A.P. | CHAIRMAN, SEIAA, A.P. |
|--|--------------------------------|----------------------------------|

To

M/s Gowri Shankar Metals,
Prop: Sri M.V.V.S.N.Murthy,
D.No: 5-120 Main Road,
Dosakayalapally Village,
Korukonda,
East Godavari District- 533292
Andhra Pradesh, Ph.No.8328331893

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO:Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

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Annexure-17_EC_e

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority(SEIAA), Andhra Pradesh)

To,

The Proprietor
 VEERAVENKATA MARINI
 M/s. Gowri Shankar Metals
 Prop: Sri M.V.V.S.N. Murthy
 D. No. 5-120, Main Road,
 Dosakayalapally, korukonda, Dosakayalapalli,
 East Godavari District, Andhra Pradesh -533292

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/268507/2022 dated 19 Apr 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC22B001AP159856 |
| 2. File No. | AP MIN EG 04 2022 4196 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Road Metal Quarry of M/s Gowri Shankar Metals |
| 7. Name of Company/Organization | VEERAVENKATA MARINI |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 09/07/2022

(e-signed)
 DR. P.V.CHALAPATHI RAO
 Member Secretary
 SEIAA - (Andhra Pradesh)

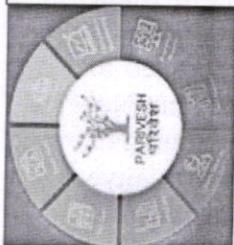
Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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(Signature)
 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
 and Virtuous Environmental Single-Window Hub)



| | |
|---|--|
|  | State Level Environment Impact Assessment Authority (SEIAA) |
| | Andhra Pradesh |
| | Ministry of Environment, Forests & Climate Change |
| | Government of India |
| D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010. | |

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/EG/MIN/04/2022/4196/190.07/187.5

Sub: SEIAA, A.P. – 1.0 Ha, Road Metal of M/s Gowri Shankar Metals at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District Andhra Pradesh - Environmental Clearance – Issued - Reg.

I. This has reference to your application submitted through online on 19.04.2022 (SIA/AP/MIN/268507/2022), seeking Environmental Clearance for the proposed mine of **1.0 Ha, Road Metal at Sy. No. 241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** in favour of **M/s Gowri Shankar Metals**. It was reported that the nearest human habitation viz., Nagampalli(V) exists at a distance of about 1.1km from the mine lease area. It was noted that the capital investment of the project is Rs.30.0 Lakhs and capacity of the project is as follows:

Mining of Road metal - 25559 m³/annum in 1.0 Ha.

II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

i. The location of the mine is as follows:

| Sl.No | Latitude | Longitude |
|-------|------------------|------------------|
| 1 | 17°13'42.73091"N | 81°45'17.91243"E |
| 2 | 17°13'42.61759"N | 81°45'21.97379"E |
| 3 | 17°13'40.07111"N | 81°45'21.01782"E |
| 4 | 17°13'40.18430"N | 81°45'16.95631"E |

ii. It is an open cast semi-mechanized mine. Life of mine is 9 Years. The total mine lease area is **1.0 Ha**.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **22.06.2022**. The proposed project is for mining of **Road metal** in an area of **1.0 Ha**. with a proposed production quantity of **Road metal -25559 m³/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan. The proposed project falls under Item No. 1(a) of the schedule of the EIA Notification 2006 and its amendments thereof - (i). Mining of minerals (<100 ha of mining lease area in respect of non-coal mine lease). The representative of proponent and their consultant Pridhvi Envirotech (P) ltd, have attended the meeting and

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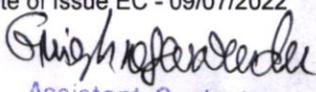
presented the case. The Committee noted that as per cluster letter issued by Asst. Director of Mines & Geology, Rajamahendravaram, vide Lr. dated: 16.04.2022. There are Five existing quarry leases within the radius of 500 mts area. The total cluster area is 4.61 Ha which is < 5.0 Ha. Hence, the project proposal falls under B2 category. **Life of mine is 9 years.** The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Nagampalli Village** as a part of Corporate Social Responsibility (CSR) activity. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended to issue Environmental Clearance for the production quantity of **Road metal - 25559 m3/annum** with the following additional conditions.

1. The proponent shall comply with the proposals furnished in Environmental management plan.
2. 120m trench on Northern side towards tank to prevent surface runoff.
3. The project proponent shall maintain 7.5m buffer zone in northern direction of the mine

The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **05.07.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the Nagampalli Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. The proponent shall comply with the proposals furnished in Environmental management plan.
- v. 120m trench on Northern side towards tank to prevent surface runoff.
- vi. The project proponent shall maintain 7.5m buffer zone in northern direction of the mine
- vii. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- viii. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.


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- ix. The proponent is advised to ensure safety to animal and public life.

Part B. Specific Conditions:

1. Air Pollution:-

- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form 1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.

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- The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 5.0 KLD. Out of that 3.0 KLD is used for Dust suppression; 1.4 KLD is used for development of Green Belt; 0.6 KLD used for Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater

harvesting in consultation with concerned Regulatory Authority.

- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

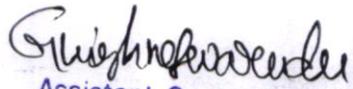
Part C. General Conditions:

- i. **This order is valid a period of 9 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government

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of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xv. Occupational health surveillance program of the workers should be undertaken


 Assistant Geologist,
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 Govt. of Andhra Pradesh,
 Rajamahendravaram, E.G. Dt

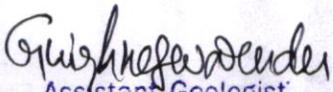
periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.

- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.7.2 Lakhs and Recurring cost Rs. 2.6 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory authorities for all the above conditions wherever it is required.
- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated

-127-

by SEIAA.

- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.'
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.


Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.
Date of Issue EC - 09/07/2022

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

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| MEMBER SECRETARY, SEIAA, A.P. | MEMBER, SEIAA, A.P. | CHAIRMAN, SEIAA, A.P. |
|--|--------------------------------|----------------------------------|

To

M/s Gowri Shankar Metals,
Prop: Sri M.V.V.S.N.Murthy,
D.No: 5-120 Main Road,
Dosakayalapally Village,
Korukonda,
East Godavari District- 533292
Andhra Pradesh

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO:Kakinada, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The

SURYA MANDA

M/s Sri Hari Metal Works,
 Prop Smt M.Suryakantham
 D/o Sri Hari Reddy
 D No 22-2-5/1

Veerabadharapuram, Old Post Office Street
 Mahalakshmi Apartments, Rajahmundry urban
 Rajahmundry, East Godavari District
 Andhra Pradesh -533101

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIN/264891/2022 dated 31 Mar 2022. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|-------------------------|
| 1. EC Identification No. | EC22B001AP152301 |
| 2. File No. | AP MIN EG 03 2022 4118 |
| 3. Project Type | New |
| 4. Category | B2 |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | ROAD METAL QUARRY |
| 7. Name of Company/Organization | SURYA MANDA |
| 8. Location of Project | Andhra Pradesh |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 28/05/2022

(e-signed)
 DR. P.V.CHALAPATHI RAO
 Member Secretary
 SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

| | |
|---|--|
|  सत्यमेव जयते | State Level Environment Impact Assessment Authority (SEIAA) |
| | Andhra Pradesh |
| | Ministry of Environment, Forests & Climate Change |
| | Government of India |
| D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamavari Street, Kasturibaipet, Vijayawada-520010. | |

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/EG/MIN/03/2022/4118/186.32/183.24

Sub: SEIAA, A.P. – 2.0 Ha Road Metal, Building stone & Gravel Mine of M/s Sri Hari Metal Works, Sy No:241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh - Environmental Clearance – Reg.

- I. This has reference to your application submitted through online on 31.03.2022 (SIA/AP/MIN/264891/2022), seeking Environmental Clearance for the proposed mine of **2.0 Ha Road Metal, Building stone & Gravel Mine Sy No:241, Nagampalli Village, Seethanagaram Mandal, East Godavari District, Andhra Pradesh** in favour of M/s Sri Hari Metal Works. It was reported that the nearest human habitation viz., Nagampalli (V) exists at a distance of about 0.89 Km from the mine lease area. It was noted that the capital investment of the project is Rs.30.0 Lakhs and capacity of the project is as follows:

Mining of Road Metal, Building stone & Gravel– 51486 CuM/annum in 2.0Ha.

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.

- i. The location of the mine is as follows:

| Sl.No | Latitude | Longitude |
|-------|-------------------|------------------|
| 1. | 17° 13'30.09510"N | 81°45'12.27943"E |
| 2. | 17° 13'29.15532"N | 81°45'16.22297"E |
| 3. | 17° 13'32.31773"N | 81°45'17.02041"E |
| 4. | 17° 13'33.33906"N | 81°45'18.33822"E |
| 5. | 17° 13'34.12223"N | 81°45'15.05185"E |
| 6. | 17° 13'33.10090"N | 81°45'13.73405"E |
| 7. | 17° 13'33.48406"N | 81°45'12.08874"E |
| 8. | 17° 13'32.67026"N | 81°45'11.88354"E |
| 9. | 17° 13'30.33006"N | 81°45'11.29345"E |

- ii. It is an open cast semi-mechanized mine. Life of mine is 14 years. The total mine lease area is **2.0 Ha.**

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal

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has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on **06.05.2022**. The proposed project is for mining of **Road Metal, Building stone & Gravel** in an area of 2.0Ha. with a proposed production quantity of **Road Metal, Building stone & Gravel- 51486CuM/annum** with a condition that the total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan as per mining department approval. The proponent and their Consultant Dr. Vijay Kumar, RQP have attended the online meeting. The Committee noted that as per cluster letter issued by the Asst. Director of Mines & Geology, Rajamahenderavaram vide Lr. No.4760/Q/2018, dated: 17.03.2022 there are nine existing quarry leases within the radius of 500 mtrs area. Out of 9 nine leases 3 mine leases were granted before 09.09.2013 and remaining 6 quarry leases were granted after 09.09.2013. The total cluster area is <5.0 Ha. This is a new mine. The project falls under B2 category as per the cluster letter issued by ADMG. **Life of mine is 14 years**. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Nagampalli** Village as a part of Corporate Social Responsibility (CSR) activity. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications, OMs, and detailed deliberations, recommended to issue **Environmental Clearance**. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on **20.05.2022** examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P **hereby accords Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

Part A. Special Conditions:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act, 1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act, 1986;
 - e. Critically polluted areas as notified by CPCB
 and also shall not harm live stocks and human beings and disturb their activities.
- ii. The total production during a scheme should be limited to the approved quantity as per Mining scheme/ plan.
- iii. The proponent volunteered to allocate funds at least 10% of the project cost for providing amenities to the local school / PHCs and development of village roads in the **Nagampalli** Village as a part of Corporate Social Responsibility (CSR) activity.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- v. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself.
- vi. The proponent is advised to ensure safety to animal and public life.

Sripriyadarshi
 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

Part B. Specific Conditions:**1. Air Pollution:-**

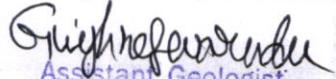
- i. Suitable drilling & cutting method shall be adopted to control dust emissions, as per approved mining plan
- ii. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form 1.
- iii. Greenbelt shall be developed along the boundary of mining lease area and also in back filled and reclaimed areas with tall growing native species in consultation with the local DFO/Agriculture Department. The proponent of mine shall carry mining operations in such a manner so as to cause least damage to the flora of the mining area and nearby areas. He shall take immediate measures for planting in the same area or any other area selected by authorities not less than twice the number of trees going to be felled by mining operations. He shall also take measures for restoration of other flora /fauna if damaged by mining operations. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned regulatory authority, by the proponent, without which mining shall not be taken up.
- iv. Effective safe guard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It shall be ensured that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. Prior concurrence of regulatory Authority must be obtained by the proponent
- v. The proponent of mine shall carry air quality monitoring in the core zone as well as buffer zone for RSPM and Noise levels. Location of monitoring stations should be decided based on the metrological data topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with Andhra Pradesh Pollution Control Board. The data so recorded should be regularly submitted to the Ministry including its Regional office located at Chennai and the Andhra Pradesh Pollution Control Board/Central Pollution Control Board once in six months. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vi. The proponent shall construct graded roads connecting the mining area to the nearby roads to avoid dust nuisance due to vehicular movements. Prior concurrence of regulatory Authority must be obtained by the proponent.
- vii. The proponent shall take precautions against noise arising out of mining operations and shall be abated or controlled at the source so as to keep it within the permissible limits notified under Environmental (Protection) Act, 1986 / Noise Pollution(Regulations & Control) Rules, 2010 by implementing the following noise control measures.
 - o Proper and regular maintenance of vehicles and other equipment.

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- The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- viii. Whenever any damage to public buildings or monuments is apprehended due to their proximity to the mining lease area, scientific investigations shall be carried out by the holder of mining lease so as to keep the ground vibrations caused by blasting operations within safe limit. In such cases, Prior concurrence of concerned Regulatory Authority must be obtained by the proponent, without which, mining shall not be taken up.
- ix. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 6.0 KLD. Out of that 2.0 KLD is used for Water sprinkling on haul Roads; 2.0 KLD is used for development of Green Belt; 2.0 KLD used for Domestic purpose.
- ii. Garland drain and Siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. The proponent of the mine shall take all possible precautions to prevent or reduce the discharge of toxic and objectionable liquid effluents from mine, workshop, tailing ponds into surface bodies, ground water aquifer and useable lands to a minimum. The effluents shall be suitably treated, if required, to conform to the general standards notified under Environmental (Protection) Act, 1986. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iv. Monitoring of ground water level and quality should be carried out quarterly by the project proponent in and around the project area in consultation with State Ground Water Department/Central Ground Water Authority and data thus collected shall be submitted regularly to the MoE&F and its Regional Office Vijayawada, CGWA, and the Regional Director, Central Ground Water Board, Hyderabad. If at any stage, it is observed that the ground water table is getting depleted due to the mining activity, necessary correction measures shall be carried out in consultation with concerned Regulatory Authority.
- v. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern


 Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram. E.G.Dt.

Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.

- vi. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

3) Solid Waste :-

- i. **Topsoil:** Wherever top soil exists and is to be excavated for mining operations, remove it separately and the top soil so removed shall be utilized for restoration or rehabilitation of the land, which is no longer required for mine operations or for stabilizing or landscaping the external dumps. Whenever the top soil cannot be utilized concurrently, it shall be stored separately for future use. Prior concurrence of Regulatory Authority must be taken for this activity.
- ii. **Overburden:** The proponent of mine shall take steps so that the overburden, waste rock, rejects and fines generated during mining operations shall be stored in separate dumps preferably on impervious grounds. The waste rock, overburden etc. shall be backfilled into the mine excavations so as to restore the land to its original use as far as possible. In the case of non feasibility of back filling, the waste dump shall be suitably terraced and stabilizes through the vegetation. The proponent shall maintain proper angle of repose to ensure stability to the dump. Prior concurrence of Regulatory Authority must be taken for this activity.
- iii. The proponent of the mine shall construct required number of retaining walls to provide stability to the dumps. Dimensions of the retaining walls shall be based on the rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- iv. The proponent of mines shall construct required number of garland drains to arrest mineral particles being carried away as runoff during rainy seasons around the dump yards. Dimensions of the garland rains shall be based on rainfall data. Prior concurrence of Regulatory Authority must be taken for this activity.
- v. The proponent of the mine shall undertake phased restoration, reclamation and rehabilitation of the lands affected by the mining operations and shall complete this work before the conclusion of such operations and the abandonment of the mine. This activity shall be taken up under the guidance of Appropriate Regulatory Authority, by the proponent, to ensure that environment is protected.
- vi. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

Part C. General Conditions:

- i. **This order is valid a period of 14 Years or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued

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in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.

- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and effectively comply with all the conditions stipulated thereof.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoE&F, GoI, New Delhi, as applicable.
- xiii. Personnel working in dusty areas shall be provided by the proponent with protective respiratory devices and they should wear, and they should also be provided with adequate training and information on safety and health aspects. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xiv. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to


Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

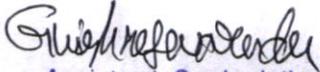
protect the first order streams, if any, originating from the mine lease shall be taken.

- xv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed. Prior instructions and guidance of Regulatory authority shall be taken for this activity.
- xvi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvii. The funds earmarked for environmental protection measures (**Capital cost Rs.10.30 Lakhs and Recurring cost Rs.4.80 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Vijayawada.
- xviii. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017-IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Vijayawada.
- xix. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Vijayawada.
- xx. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- xxi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xxii. The APPCB shall monitor the EC conditions stipulated by SEIAA as per GO MS No 120 dated 01.11.2018 of EFS&T Dept., and ensure the compliance.
- xxiii. The proponent shall obtain prior permissions and continued guidance from regulatory

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authorities for all the above conditions wherever it is required.

- xxiv. All safety norms as stipulated in various laws and statutes shall be scrupulously followed by the proponent. PCB shall ensure compliance to the conditions stipulated by SEIAA.
- xxv. The Proponent shall follow G.O. Ms 107 dated 30.07.2016 of Industries & Commerce (Mines-II) Department wherever applicable.
- xxvi. Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity /construction work at site.
- xxvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxviii. The environmental statement for each financial year ending 31st March in Form-V as mandated is to be submitted by the project proponent to the A.P. Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional office of the Ministry of Environment and Forests, Vijayawada by e-mail.
- xxix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxx. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the mining activity.
- xxxi. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.'
- xxxii. Concealing the factual data or submission of false fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxxiii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxxiv. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.


Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

xxxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

| | | |
|--|--------------------------------|----------------------------------|
| MEMBER SECRETARY, SEIAA, A.P. | MEMBER, SEIAA, A.P. | CHAIRMAN, SEIAA, A.P. |
|--|--------------------------------|----------------------------------|

To

M/s. Sri Hari Metal Works,
Prop SmtM.Suryakantham,
W/o Sri Hari Reddy, D.No.24-1-86/3,
Weavers Colony, Ramahendravaram,
East Godavari District.

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Kakinada, APPCB for information.
4. The Regional Officer, MoEF & CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, East Godavari District, Andhra Pradesh for kind information.

Annexure - 18

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Office of the
District Mines and Geology Officer,
Rajamahendravaram.

Notice No.9797/Q1/2014, Dated: 12-05-2023

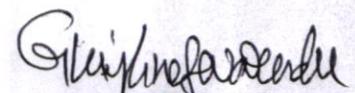
Sub : Mines & Quarries – O/o District Mines and Geology, Rajamahendravaram – Quarry lease for Roadmetal Over an extent 1.214 Hecs in S.No 241 of Nagampalli Village, Seethanagram Mandal, East Godavari District held by Smt N. Kasi Annapurna - CFO issued by APPCB expired by 31.03.2023 – O.A No.40 of 2023/SZ filed by Sri Mulagada Thrivikrama Rao before NGT, Chennai- orders issued on 26.04.2023 and directed to stop quarrying forthwith – Directed to stop quarrying operations until further orders – Notice issued - Reg.

- Ref: 1.Proceedings No 926/Q/2021, dt.22.02.2022 of the Dy. Director of Mines & Geology, Kakinada.
2.This office Proceedings No.9797/Q/2014, dated 23-03-2022.
3.Consent order No. 6598/APPCB/ZO-VSP/KKD/CFO/2022, dt 16.03.2022 issued by APPCB, Visakhapatnam.
4.SC No.Comp/APPCB/RO-Kakinada/2023-2315, dt.17.03.2023 of the Environmental Engineer, Regional Office, APPCB, Kakinada addressed to Smt.N.Kasi Annapurna, extended copy to this office.
5.Orders issued on 26.04.2023 O.A No.40 of 2023/SZ filed by Sri Mulagada Thrivikrama Rao before NGT, Chennai received on 10.05.2023 through post.

Attention is invited to the subject and references cited. Through the reference 3rd cited, the Joint Chief Environmental Engineer, APPCB, Visakhapatnam issued Consent order vide No. 6598/APPCB/ZO-VSP/KKD/CFO/2022, dt 16.03.2022 in favour of Smt N. Kasi Annapurna for the quarry lease held for Roadmetal Over an extent 1.214 Hecs in S.No 241 of Nagampalli Village, Seethanagram Mandal, East Godavari District with a validity upto 31.01.2023.

Further, the Environmental Engineer, Regional Office, APPCB, Kakinada has addressed for renewal Consent application within 7 days and offered explanation on without valid consent from date of receipt of the notice vide in the reference 4th cited.

Further, Sri Mulagada Thrivikrama Rao filed O.A No.40 of 2023/SZ before NGT, Chennai against Smt N.Jeevendra and Smt N.Kasi Annapurna (7th & 8th respondents) for quarrying of Road Metal and Building stone on the top of the hill Mangala Konda at Survey number 241 of Nagampalli Village, Mangala Konda Hill, seethanagaram mandal, East Godavari District, Andhra pradesh using explosives for blasting which has an impact on the adjacent farm land of the Applicant and also the nearby village residents. The intensity and scale of reckless illegal rining has also gone up. Excess mining than the quantity permitted by the state board without using any pollution control measures even after the expiry of consent from the State Board continued. Accordingly, the National Green Tribunal, Chennai issued orders on 26.04.2023 in O.A.No.40 of 2023, Hon'ble NGT, South Zone, Chennai and directed the AP pollution board and the Mines and Geology department to take appropriate action and stop quarrying forthwith, vide reference 5th cited.

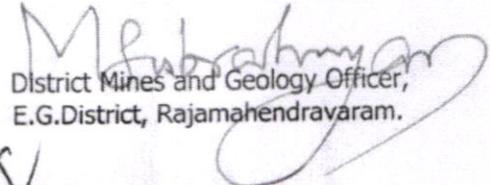


Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

-2-

In view of the above, as per the orders dt.26.04.2023 of Hon'ble NGT(SZ), Chennai in O.A.No.40 of 2023, Smt N.Kasi Annapurna is hereby directed to stop quarrying operations in Quarry lease for Roadmetal Over an extent 1.214 Hecs in S.No 241 of Nagampalli Village, Seethanagram Mandal, East Godavari District until further orders received from Hon'ble NGT.

Encl:- As above.


District Mines and Geology Officer,
E.G.District, Rajamahendravaram.

To
Smt.N.Kasi Annapurna,
W/o Surya Prakash Rayudu,
D.No.5-68, Danavaipeta,
Chagallu Village and Mandal,
East Godavari District - 534342. }

By RPAD

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.
Copy submitted to the District Mines and Geology Officer, Kakinada for favour of information.
Copy to M/s.Sudhakara Infratech Pvt Ltd., Flat No.304, Metro Residency, Rajbhavan Road,
Somajiguda, Hyderabad for information.

Annexure - 19

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Office of the
District Mines and Geology Officer,
Rajamahendravaram.

Notice No.9799/Q1/2014, Dated: 12-05-2023

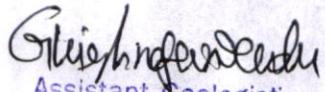
Sub : Mines & Quarries – O/o District Mines and Geology, Rajamahendravaram – Quarry lease for Roadmetal Over an extent 1.94 Acres in S.No.241 of Nagampalli Village, Seethanagram Mandal, East Godavari District held by Smt N. Jeevendra - CFO issued by APPCB expired by 31.03.2023 – O.A No.40 of 2023/SZ filed by Sri Mulagada Thrivikrama Rao before NGT, Chennai- orders issued on 26.04.2023 and directed to stop quarrying forthwith – Directed to stop quarrying operations until further orders – Notice issued - Reg.

- Ref: 1.Proceedings No.926/Q/2021, dt.22.02.2022 of the Dy. Director of Mines & Geology, Kakinada.
2.This office Proceedings No.9797/Q/2014, dated 23-03-2022.
3.Consent order No.6600/APPCB/ZO-VSP/KKD/CFO/2022, dt 16.03.2022 issued by APPCB, Visakhapatnam.
4.SC No.Comp/APPCB/RO-Kakinada/2023-2314, dt.17.03.2023 of the Environmental Engineer, Regional Office, APPCB, Kakinada addressed to Smt.N.Kasi Annapurna, extended copy to this office.
5.Orders issued on 26.04.2023 O.A No.40 of 2023/SZ filed by Sri Mulagada Thrivikrama Rao before NGT, Chennai received on 10.05.2023 through post.

Attention is invited to the subject and references cited. Through the reference 3rd cited, the Joint Chief Environmental Engineer, APPCB, Visakhapatnam issued Consent order vide No. 6600/APPCB/ZO-VSP/KKD/CFO/2022, dt 16.03.2022 in favour of Smt N. Jeevendra for the quarry lease held for Roadmetal Over an extent 1.94 Acres in S.No 241 of Nagampalli Village, Seethanagram Mandal, East Godavari District with a validity upto 31.01.2023.

Further, the Environmental Engineer, Regional Office, APPCB, Kakinada has addressed for renewal Consent application within 7 days and offered explanation on without valid consent from date of receipt of the notice vide in the reference 4th cited.

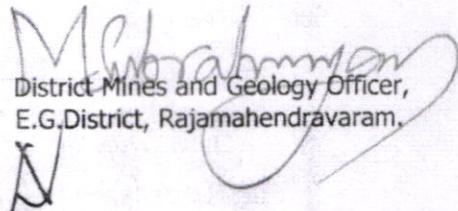
Further, Sri Mulagada Thrivikrama Rao filed O.A No.40 of 2023/SZ before NGT, Chennai against Smt N.Jeevendra and Smt N.Kasi Annapurna (7th & 8th respondents) for quarrying of Road Metal and Building stone on the top of the hill Mangala Konda at Survey number 241 of Nagampalli Village, Mangala Konda Hill, seethanagaram mandal, East Godavari District, Andhra pradesh using explosives for blasting which has an impact on the adjacent farm land of the Applicant and also the nearby village residents. The intensity and scale of reckless illegal rining has also gone up. Excess mining than the quantity permitted by the state board without using any pollution control measures even after the expiry of consent from the State Board continued. Accordingly, the National Green Tribunal, Chennai issued orders on 26.04.2023 in O.A.No.40 of 2023, Hon'ble NGT, South Zone, Chennai and directed the AP pollution board and the Mines and Geology department to take appropriate action and stop quarrying forthwith, vide reference 5th cited.


Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

-2-

In view of the above, as per the orders dt.26.04.2023 of Hon'ble NGT(SZ), Chennai in O.A.No.40 of 2023, Smt N.Jeevendra is hereby directed to stop quarrying operations in Quarry lease for Road Metal Over an extent 1.94 Acres in S.No.241 of Nagampalli Village, Seethanagram Mandal, East Godavari District until further orders received from Hon'ble NGT.

Encl:- As above.


District Mines and Geology Officer,
E.G.District, Rajamahendravaram.

To
Smt.N.Jeevendra,
W/o Veera Venkata Satya Subba Rao,
D.No.2-80, School Veedhi,
Near Kalyana Mandapam, Nelaturu,
Chagallu Village and Mandal,
East Godavari District - 534342.

By RPAD

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.
Copy submitted to the District Mines and Geology Officer, Kakinada for favour of information.
Copy to M/s.Sudhakara Infratech Pvt Ltd., Flat No.304, Metro Residency, Rajbhavan Road,
Somajiguda, Hyderabad for information and taking necessary action.

ACTION TAKEN REPORT IN COMPLIANCE WITH THE HON'BLE NGT (SZ), CHENNAI IN ITS ORDER DATED 26.04.2023 IN O.A.No.40 of 2023 FILED BY SRI MULAGADA THRIVIKRAM RAO, AGAINST QUARRY LEASES FOR ROAD METAL AND BUILDING STONE HELD BY SMT. KASI ANNAPURNA & SMT. N. JEEVENDRA AT SY. NO. 241, NAGAMPALLI (V), SEETHANAGARAM (M), EAST GODAVARI DISTRICT.

As per the instructions of the District Mines and Geology Officer, Rajamahendravaram and in obedience of the orders issued by the Hon'ble NGT in O.A.No.40 of 2022 filed by Sri M. Thrivikrama Rao, we have been proceeded along with Asst. Environmental Engineer, APPCB, Kakinada on 16.05.2023 to survey and inspect the quarry leases for Road Metal and Boulders in Sy. No: 241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District over an extent of 0.785 Hects held by Smt N.Jeevendra and over an extent of 1.214 Hects held by Smt N.Kasi Annapurna.

The Hon'ble NGT (SZ), Chennai in its order dt. 26.04.2023 in O.A. No. 40 of 2023 (SZ) filed by Sri Mulagada Thrivikram Rao, Hyderabad issued the following directions:

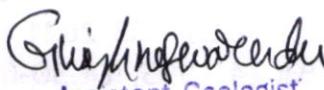
"1. The case of the applicant is that after the consent granted by the Andhra Pradesh Pollution Control Board in favour of the Respondents Nos.7 & 8 (Smt. N. Jeevendra & Smt. Kasi Annapurna) expired in the month of January 2023, they have been continuing the mining which is illegal.

2. Let the Department of Mines and Geology state whether the lease granted in favour of Respondents Nos.7 & 8 is still in force or come to an end. If so, we direct the appropriate authorities viz., the Andhra Pradesh Pollution Control Board and the Department of Mines and Geology to take appropriate action and stop quarrying forthwith and file a detailed report to this Tribunal."

Details of Quarry Leases :

The quarry leases area is situated towards North-North-East side of Nagampalli Village at a distance of about 1.00 Km and North Side of Seethanagaram at a distance of about 9 Km. The area can be approachable through cart track.

As per this office records originally, a quarry lease for Road Metal, over an extent of 2.000 Hects in Sy.No.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District in favour of Sri M. Satyanarayana was granted by the Dy. Director of Mines and Geology, Kakinada vide Proce.No.562/Q/2005, Dt.11-03-2005 for a period of 10 years and the lease deed was executed and issued work order by the Asst. Director of Mines and Geology, Rajamahendravaram vide Proce.No.4847/Q1/2004, Dt.11-04-2005. Subsequently, the lease was part transferred over an extent of 1.94 Acres in favour of **Smt. N.Jeevendra** and over an extent of 3.00 Acres in favour of **Smt N. Kasi Annapurna**. The details of leases as here under.


Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

-2-

| Sl. No | Content | Description | Description |
|--------|---|--|--|
| 1 | Name of the Lease Holder | Smt N.Jeevendra | Smt N. Kasi Annapurna |
| 2 | Extent | 1.94 Acres/0.785 Hects | 3.00 Acs/1.214 Hecs |
| 3 | Grant order issued by the Dy. Director of Mines and Geology, Kakinada | Part transfer Proc.No. 3713/Q1/2007, Dt.22-11-2007 | Part transfer Proc.No.3714/Q1/2007 , Dt.22-11-2007 |
| | | 1st renewal: Proc.No. 927/Q1/2021, Dt.22.02.2022 | 1st renewal: Proc.No. 926/Q1/2021, Dt.22.02.2022 |
| 4 | Work order issued by the Asst. Director of Mines & Geology, Rajamahendravaram | Part transfer Proc.No.2013/Q/2007, Dt.05-11-2007 valid upto 10.04.2015 | Part transfer Proc.No. 2014/Q/2007, Dt.05-11-2007 valid upto 10.04.2015 |
| | | 1st renewal: Proc.No.9799/Q1/2014, Dt.23.03.2022 w.e.f.11.04.2015 valid upto 10.04.2025 | 1st renewal: Proc.No.9797/Q1/2014 , Dt.23.03.2022 w.e.f.11.04.2015 valid upto 10.04.2025 |
| 5 | Lease Period | Part transfer w.e.f 05.11.2007 to 10.04.2025 | Part transfer w.e.f 05.11.2007 to 10.04.2025 |
| 6 | Mining Plan approved by the Dy. Director of Mines and Geology, Kakinada | Lr.No. 926/Q/2021, dt 23.03.2022 valid upto 22.03.2027 | Lr.No.927/Q/2021, dt 23.03.2022 valid upto 22.03.2027 |
| 7 | Environmental Clearance issued by SEIAA, AP | SEIAA/AP/VZM/MIN/7/2021/3347, dt 26.01.2022 valid upto 25.01.2033 | SEIAA/AP/VZM/MIN/7/2021/3347, dt 26.01.2022 valid upto 25.07.2031 |
| 8 | Consent for Establishment issued by APPCB | 6600/APPCB/ZO-VSP/KKD/CFE/2022, dt.15.02.2022 valid upto 14.02.2027 or expiry of lease period whichever is earlier | 6598/APPCB/ZO-VSP/KKD/CFE/2022, dt.15.02.2022 valid upto 14.02.2029 or expiry of lease period whichever is earlier |
| 9 | Consent for Operation issued by APPCB | 6600/APPCB/ZO-VSP/KKD/CFO/2022, dt..16.03.2022 valid upto 31.01.2023. | 6598/APPCB/ZO-VSP/KKD/CFO/2022, dt..16.03.2022 valid upto 31.01.2023. |

As per office records, the Tahsildar, Seethanagaram Mandal vide Ref.A 85/2021, Dt.15-03-2021 has informed that previously issued NOC vide L.Dis.(B)614/1995, Dt.30-05-1995 and also informed that the total area over an extent of 105.42 Acres out of which 4.94 Acres/1.99 Hecs is classified as "Mangalivani China Konda" and the Gramapanchayat, Nagampalli has given NOCs for grant of quarry leases.

Details of Inspection :

At the time of inspection, Sri D.V. Krishna has attended as representative on behalf of lease holders **Smt. N.Jeevendra and Smt N. Kasi Annapurna**. The Surveyor has verified the boundary pillars as per executed lease deed sketches and found that the boundary pillars towards South direction at foot of hillock were disturbed. The leases are adjacent to each other and no buffer maintained. The lease holders developed ramp and working pit combinedly. At the time of inspection, the quarries under non operation, no men and machinery available at quarries.

Topographically, the quarry lease areas are part of Hillock on flank of hillock to top portion. But, as per physical observation the part of the worked pit consists of loose soil accumulated along the boulders as overburden and covered with vegetation on top portion. The worked pit towards Southwest part of leased areas covered in quarry lease held by Smt N. Jeevendra consists of different sized broken rocks of (Charnockite) Road Metal. The representative of lessees informed that the excavated overburden utilized for formation of ramp and submitted copies of agreement with blasting license holder Sri M.Nagendra Reddy. As per mining plan, it was stated that open cast mining method with controlled blasting is required for excavation and can be done by rock breakers etc.,.

After verification of boundaries, it is revealed that another worked pit towards West side (outside of Q.L held by Smt N. Jeevendra) is not covered under leases. The representative of lessees informed that the whereabouts of the quarried persons in the outside area not known by him. The worked pits are irregular in shape. The Surveyor of this office has taken measurements for the worked pits for road Metal by using GPS to arrive the excavated quantity, in presence of the representative. The Survey report along with Sketch submitted by the Surveyor, separately.

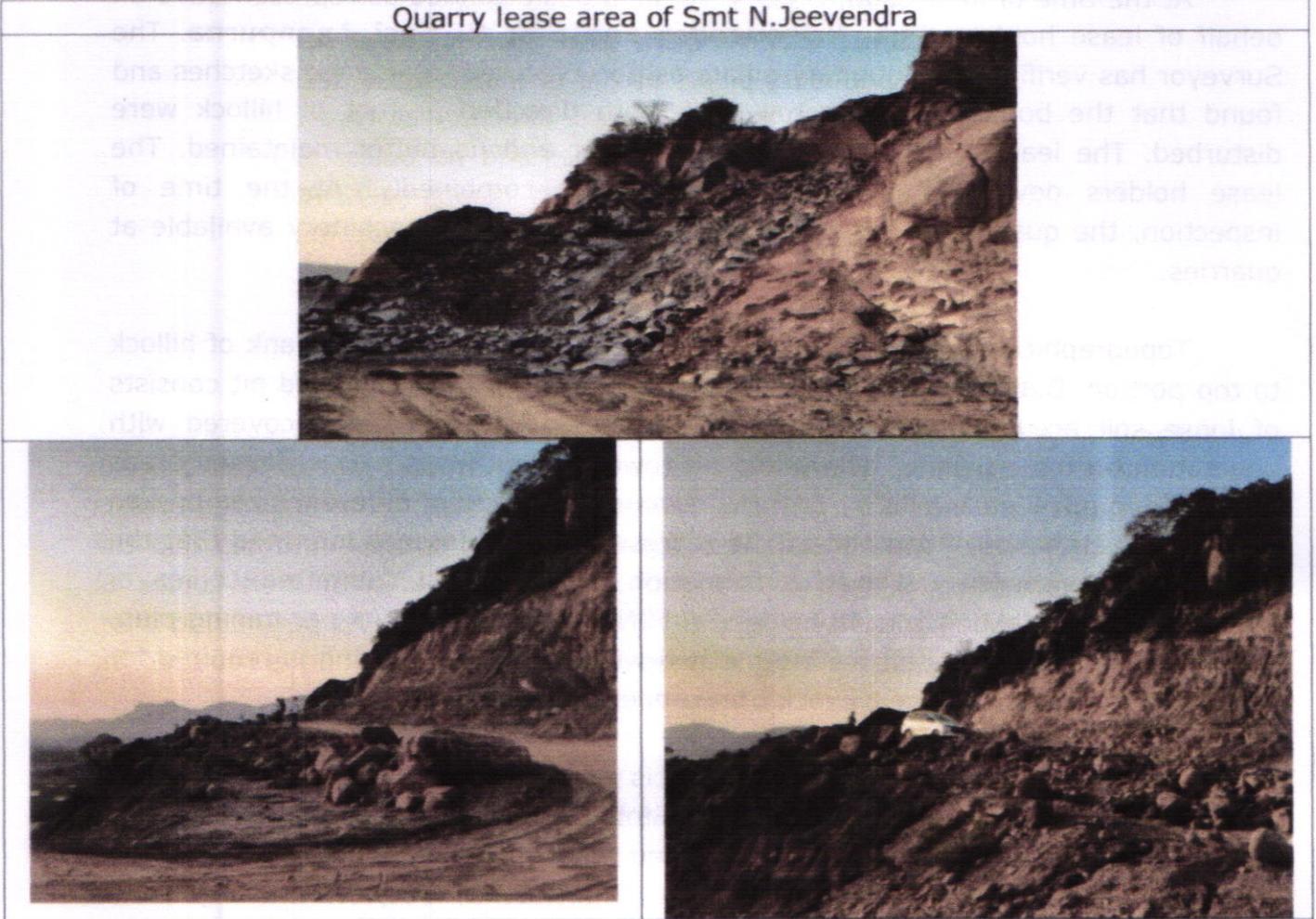
Further, as per office records the lease holders has obtained dispatch permits duly paying S.Fee in advance. The permit details as follows.

| Sl.No | Year | Dispatch permits obtained for a quantity in Cum | |
|-------|--------------|---|--|
| | | Smt N.Jeevendra 0411070133 | Smt N. Kasi Annapurna 0411070132 |
| 1 | 2006-07 | 283 | -- |
| 2 | 2007-08 | 152.82 | 662.22 |
| 3 | 2008-09 | 504 | 678 |
| 4 | 2009-10 | 330 | 198 |
| 5 | 2010-11 | 426 | 666 |
| 6 | 2011-12 | 432 | 666 |
| 7 | 2012-13 | 426 | 660 |
| 8 | 2013-14 | 426 | 666 |
| 9 | 2014-15 | 450 | 666 |
| 10 | 2015-16 | -- | -- |
| 11 | 2016-17 | -- | -- |
| 12 | 2017-18 | -- | -- |
| 13 | 2018-19 | -- | -- |
| 14 | 2019-20 | -- | -- |
| 15 | 2020-21 | -- | -- |
| 16 | 2021-22 | -- | -- |
| 17 | 2022-23 | 1381 | 1542 |
| | Total | 4810.82 | 6404.22 |

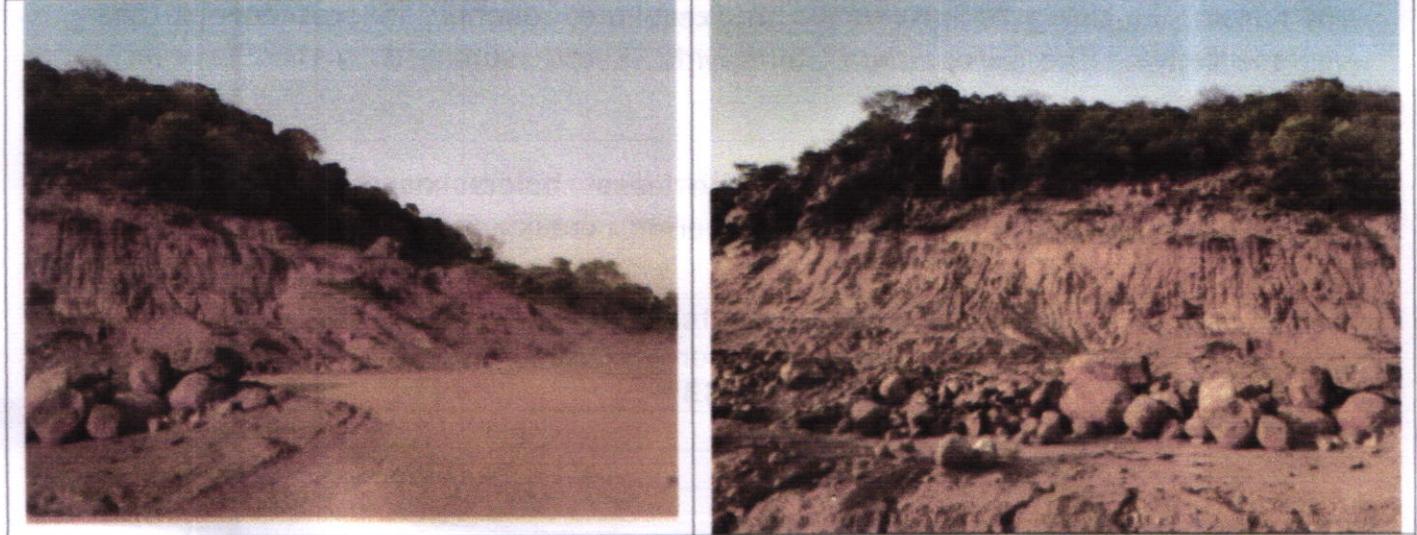
G. Srinivas Reddy
Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

The relevant field photographs as here under.

Quarry lease area of Smt N.Jeevendra



Quarry lease area of Smt N.Kasi Annapurna



Worked pit out side of leased area



-5-

The Petitioner Sri Mulagada Thrivikrama Rao has stated in O.A. No 40 of 2023 that he is having an extent of 2.54 acres in Sy.No.238-1B of Nagampalli village, Seethanagaram Mandal, East Godavari District and enclosed village map. On perusal of information, the land held by Sri Mulagada Thrivikrama Rao identified on land and noticed that the area covered with Mango trees and situated towards West direction at distance above 200 mts from the quarry lease held by Smt N.Jeevendra and above 250 mts from the quarry lease held by Smt N.Kasi Annapurna.

Findings:

1. The lease holders not maintained DGPS boundary pillars as per norms. The ramp area covered with fine dust and sprinkling of water is necessary to suppress the dust pollution. The lease holders have violated Rule 28(2) and 31(vi) of APMMC Rules.
2. The lease holders not maintained the work benches and buffer area as mentioned in approved mining plans.
3. The lease holder Smt N.Jeevendra excavated quantity 4976 Cum of Road Metal within lease area and obtained dispatch permits for a quantity 4810.82 Cum. The difference quantity is 165.18 cum (below 4% of permitted quantity). Overburden removed quantity arrived as about 3100 Cum, which is utilized for formation of ramp.
4. On observing the worked pit in quarry lease held by Smt N.Kasi Annapurna, it consists of red coloured soil intermixed with Boulders. The excavated quantity arrived as 7520 Cum within leased area and obtained dispatch permits for a quantity 6404.22 Cum of Road Metal. The lease holders Smt N.Jeevendra and Smt N.Kasi Annapurna developed ramp combindely and utilized the overburden soil for formation of ramp.
5. Excavated quantity of Road Metal including over burden (soil) towards west direction outside the quarry lease area held by Smt N. Jeevendra is 41,020 Cum, which is not covered under payment of S.Fee. which is a violation under Rule 26(1) of APMMC Rules .
6. The lease holders should not conduct quarry operations until receipt of Consent for Operation from the APPCB. Notices were already issued to the lease holders to stop quarrying operations vide Notice No.9799/Q1/2014, dt.12.05.2023 to Smt N.Jeevendra and Notice No.9797/Q1/2014, dt 12.05.2023 to Smt N. Kasi Annapurna.

This is submitted for kind perusal and necessary action.

DAJ
Surveyor
O/o DMGO, RMV

Dypt
Royalty Inspector ,
O/o DMGO, RMV

Sri Jeevendra
Assistant Geologist,
O/o District Mines and Geology Officer,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

SURVEY REPORT**Introduction:-**

As per the instructions of the District Mines and Geology Officer, Rajamahendravaram, I have proceeded to taken up survey along with this office Royalty Inspector, and Assist Environment Engineer, APPCB, Kakinada The leases areas for Road Metal and Building Stone held by 1. Smt Kasi Annapurna, 2. Sri. N.Jeevendra over an extent 1.214Hect, 0.785 Hect SY NO: 241 of Nagampalli(V), Seethanagaram (M), East6 Godavari (Dist), has been surveyed on 17.05.2023 in presence of the Representative of lessee Sri D.V.Krishna.

Survey & Demarcation:-

It is submitted that the applicant has enclosed the lease deed maps showing the leased areas over an extent of 1.214 Hectares & 0.785 Hect in Sy.241 of Nagampalli Village, Seethanagaram Mandal, East Godavari District duly marking the area. The permanent revenue sub-division stones Os1,OS2 and fixed boundary points i.e., 1,2,3,4,5,6,7,8 of Sy.No. 241 are identified and confirmed on the ground.

I have verified the Geo-coordinates of the leased areas with reference to Permanent Stones & surveyed area the Latitude & Longitude are with DGPS Readings as given below.

| POINT ID | N-LATITUDE | E-LONGITUDE |
|----------|------------------|------------------|
| 1 | 17°13'30.09520"N | 81°45'12.27939"E |
| 2 | 17°13'27.88439"N | 81°45'11.70901"E |
| 3 | 17°13'29.69990"N | 81°45'08.80978"E |
| 4 | 17°13'33.49978"N | 81°45'10.74180"E |
| 5 | 17°13'32.67029"N | 81°45'11.88349"E |
| 6 | 17°13'30.33250"N | 81°45'11.28342"E |
| 7 | 17°13'34.63502"N | 81°45'09.18142"E |
| 8 | 17°13'30.72658"N | 81°45'07.17010"E |

D.V.Krishna
Assistant Geologist,
O/o District Mines and Geology Office,
Govt. of Andhra Pradesh,
Rajamahendravaram. E.G.Dt.

The modus operandi of the verification of lease boundaries are with reference to geo coordinates with G.P.S instrument and also basing on linear measurements as recorded in lease deed plan and noticed that the lease boundaries are intact.

The entire lease area is physically verified to know the working position and benches and covered with soil and rock mass with help of GPS instrument. The pit measurement are taken with help of track and height with tape.

It is observed that there are 3 working pit is noticed in the leased area and Out side the lease deed areas. The details of Pits measurements are given below;-

| PIT DETAILS | | | | |
|-------------|-----------------|----------------|---------------|---|
| SL.NO | EXTENT IN Sqmts | Heights in mts | Volumn in Cbm | Remarks |
| PIT-A | 1880 | 4 | 7520 | Within Q.L Area of Smt N.KASI ANNAPURNA |

| | | | | |
|---|------|-----------------|--------|---|
| PIT-B | 1550 | 2 | 3100 | Within Q.L Area of Sri. N.Jeevendra |
| PIT-1 | 257 | 10+5=7.5 | 1927 | within the lease of Sri N. Jeevendra |
| PIT-1a | 321 | 14+5=9.5 | 3049 | within the lease of Sri N. Jeevendra |
| PIT-2 | 410 | 14+5=9.5 | 3895 | out side the (west sed lease area of Sri.N.Jeevendra |
| PIT-3 | 3300 | 28+10+5+2=11.25 | 37,125 | out side the (west sed lease area of Sri.N.Jeevendra |
| <p>Distance from Sy No;- 238 (Mango Garden) to Quarry Lease Of Sri.N.Jeevendra=Above 200mts Distance from Sy No;- 238 (Mango Garden) to Quarry Lease Of Smt Kasi Annapurna =Above250 mts</p> | | | | |

Further it is submitted that the subject area is not containing any public important structures such as Railway Lines, Roads, Temples, Buildings and Schools etc.,

The detailed surveyed sketch with reference to ground workings is herewith submitted for favor of information.

D. Ajitha Bai
(D.AjithaBai)

Surveyor,

O/o. District Mines & Geology Officer
Rajamahendravaram

DISTRICT : EAST GODAVARI
MANDAL : SEETHANAGRAM

FIELD.NO : 241

VILLAGE NO : 71

VILLAGE NAME : NAGAMPALLI

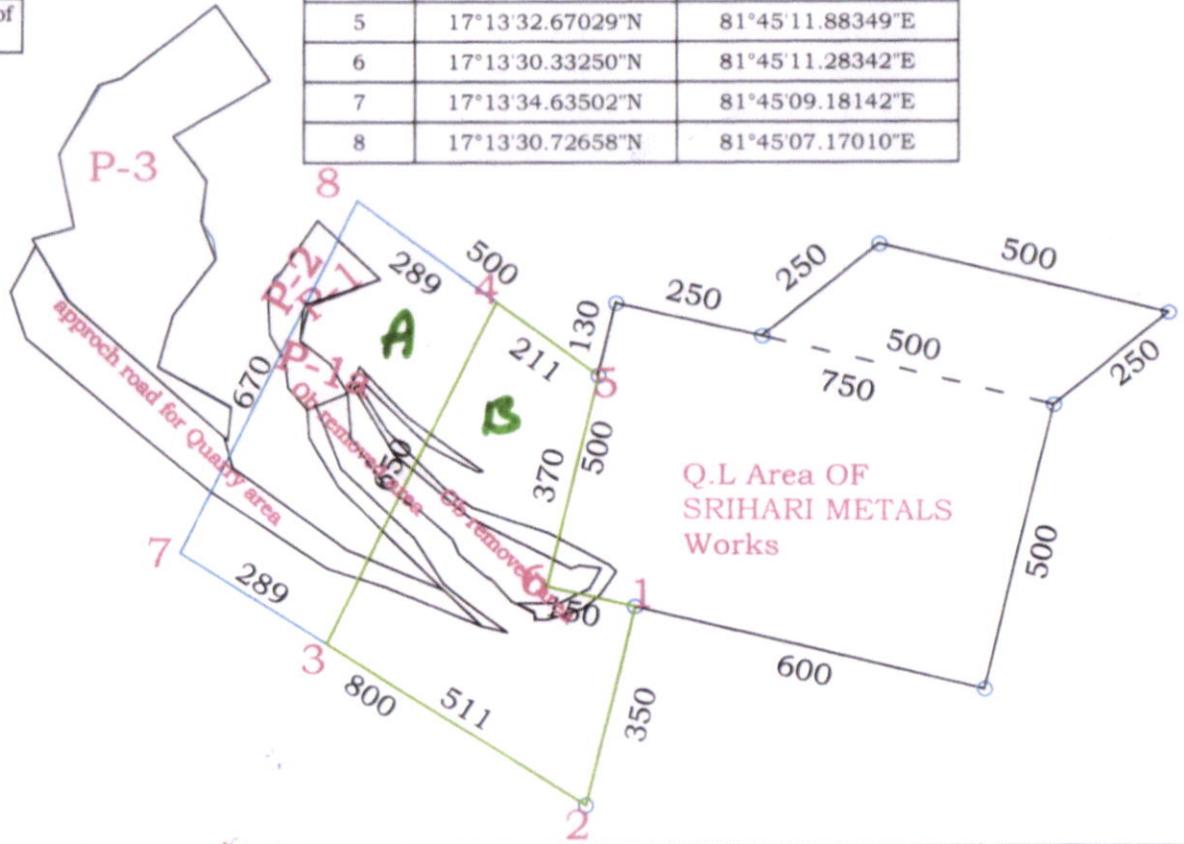
PIT DETAILS

| SL.NO | EXTEN T IN Sqmts | Heights in mts | Volum n in Cbm | Remarks |
|--------|------------------|------------------|----------------|--|
| PIT-1 | 257 | 10+5=7.5 | 1927 | with in the lease of Sri N. Jeevendra |
| PIT-1a | 321 | 14+5=9.5 | 3049 | with in the lease of Sri N. Jeevendra |
| PIT-2 | 410 | 14+5=9.5 | 3895 | out side the (west sed lease area of Sri.N.Jeevenra |
| PIT-3 | 3300 | 28+10+5+ 2=11.25 | 37,125 | out side the (west sed lease area of Sri.N.Jeevenra |
| PIT-B | 1550 | 2 | 3100 | O.B Removed area with Q.L Area of Sri.N.Jeevendra |
| PIT-A | 1880 | 4 | 7520 | O.B Removed area with Q.L Area of Smt Kasi Annaswamy |

A Quarry lease Held by Sri. N. Jeevendra
B Quarry lease Held by Smt. Kasi Annaswamy,
 Road Metal & Building Stone

| POINT ID | N-LATITUDE | E-LONGITUDE |
|----------|------------------|------------------|
| 1 | 17°13'30.09520"N | 81°45'12.27939"E |
| 2 | 17°13'27.88439"N | 81°45'11.70901"E |
| 3 | 17°13'29.69990"N | 81°45'08.80978"E |
| 4 | 17°13'33.49978"N | 81°45'10.74180"E |
| 5 | 17°13'32.67029"N | 81°45'11.88349"E |
| 6 | 17°13'30.33250"N | 81°45'11.28342"E |
| 7 | 17°13'34.63502"N | 81°45'09.18142"E |
| 8 | 17°13'30.72658"N | 81°45'07.17010"E |

| DGPS COORDINATES FOR REFERENCE POINTS (UTM-44N,WGS-84 DATUM) | | |
|--|------------------|------------------|
| POI NT ID | N-LATITUDE | E-LONGITUDE |
| OS1 | 17°13'43.87547"N | 81°45'05.97650"E |
| OS2 | 17°13'39.30161"N | 81°45'28.24769"E |
| B.M | 17°13'43.03224"N | 81°45'09.38879"E |



Assistant Geologist,
 O/o District Mines and Geology Officer,
 Govt. of Andhra Pradesh,
 Rajamahendravaram, E.G.Dt.

Srihari Annaswamy

D. Ajith
SURVEYOR
 O/o ADM&G, East Godavari.